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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No. H88433/C-2/NGT-07/2023

दिनांक 4-2-2023
Date

To,
The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Subject: Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 20.12.2022 in O.A. No. 725/2022 Anurag Sharma VS State of Uttar Pradesh & Anr.

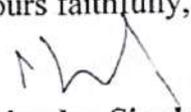
Sir,

In compliance of Hon'ble NGT order dated 20.12.2022 in the matter of O.A. No. 725/2022 Anurag Sharma VS State of Uttar Pradesh & Anr., the report of joint committee is being filed herewith.

It is requested that the aforesaid report of joint committee may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,


(Rajendra Singh)
Chief Environmental Officer
Circle-2

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
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T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
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Website : www.uppcb.com



JOINT INSPECTION REPORT ON THE MATTER

OF

ANURAG SHARMA Vs. STATE OF U.P. & ANR.**O. A. NO. 725/2022****1. Background:**

Hon'ble NGT, Principal Bench, New Delhi passed order on 20.12.2022 in the matter of *Anurag Sharma Vs. State of U.P. & Anr* (O. A. No. 725/2022) to verify the factual position regarding compliance with EC/Consent Conditions and environmental norms by the project proponent.

Relevant para of the Hon'ble NGT order is as below: -

"....7. In view of the averments made in the application and reply filed by the project proponent, we consider it appropriate to constitute a Joint Committee to verify the factual position regarding compliance with EC/Consent Conditions and environmental norms by the project proponent. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB), Regional Office-Ministry of Environment Forest and Climate Change (MoEF&CC) at Lucknow, the Deputy Conservator of Forest, Jhansi and the District Magistrate-Lalitpur, U.P. to undertake visit to the site within two weeks and verify the factual position regarding compliance with EC/Consent Conditions and environmental norms by the project proponent and submit its report within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

8. List for further consideration on 07.02.2023..."

Copy of the referred order of Hon'ble NGT is enclosed at **Annexure-1**.

2. Constitution of the Committee:

In pursuant to the said order, Joint Committee has been constituted comprising member of different identified organizations. The details of the committee as under.

- a. Smt. Deepa Arora, *Regional Officer, UPPCB, Jhansi*
- b. Sh. Anil Kumar, *SDM (Judicial), Lalitpur*
- c. Sh. M. P. Gautam, *DFO, Jhansi*
- d. Dr. Satya, *Sci- 'E', Integrated Regional Office (MoEF&CC), Lucknow*
- e. Dr. Devendra K. Soni, *Regional Director, CPCB, Lucknow*

Sho *Deepa* *SN* *Q* *L*

Observations: -

Lalitpur Power Generation Co Ltd (3 x 660 MW), a subsidiary of Bajaj Group is located in Lalitpur district (Near Jhansi – U.P.) hereinafter referred as unit. It is a Supercritical Thermal Power Plant of our country equipped with modern technologies and advanced automatic monitoring & control with high-efficiency ESP control to help the country reduce its carbon footprint. The full capacity of the plant is 3X660 MW i.e., 1980 MW and works on supercritical technology with high efficiency to consume less coal for the production of one unit of electricity. The dates of Commercial operation of respective units are Unit 1: 1st October 2015, Unit 2: 14th October 2016 and Unit 3: 23rd December 2016.

Coal is used as the fuel for production of power, ash generated as bottom ash and fly ash. The unit has authorized to M/s Ashtech (India) Pvt. Ltd. for transportation of the fly ash and bottom ash *Annexure-2*. In case of low demand of fly ash/bottom ash the ash is being dumped in ash dykes. Unit has started to disposed off the bottom ash in low lying areas as well as selling it to the local contractor for the embankment and road development activities after due approvals form the local relevant agencies. Agreement of sell and transportation is enclosed as *Annexure-3*. The transporter is using the bulker and railway racks for the shipment of the fly ash to cement plant.

M/s Lalitpur Power Generation Co. Limited has started dumping of bottom ash on the low-lying areas with prior approvals form the local administration / SPCB after the characterization of the bottom ash and its impact on the soil as well as ground water quality. The test reports are annexed as *Annexure-4* for reference.

Considering the complaint raised by the complainant the committee member visited the area concerned on 19.01.2023 to verify the factual status at village Mirchwara and village Buregaon, post Buregaon, under the block Bar and Tahseel Mehrauni, Lalitpur, and discussed the matter related to impact of air pollution on their health as well as on their cattle, with local residents. List of the residents with their opinion are tabulated as under for reference. Following information were collected from villagers of Mirchwara & Buregaon:

Table: 1 List of the residents with their opinion

S.N.	Name of village	Villagers' name/ Resident name & occupation	Health status of the villagers / resident due to TPP	Health status of the animals due to TPP	Status of crop due to TPP
1.	Mirchwara	Sri Ram S/o Sri Kailash; Farmer	No side impact on health due the TPP	---	Less crop due to seasonal variation this year
2.		Sri. Jitendra S/O Ramrath Pal Singh Farmer	No side impact on health due the TPP	---	Good crop
3.		Smt. Radha W/O Gayasec	No side impact on health due the TPP	Good	No change
4.		Smt. Rageni W/O Sri Rahul Farmer	No side impact on health due the TPP	Good	No change
5.		Sri Raghvendra Singh S/O	No side impact on health due the TPP	Good	Good crop

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		Chandrabhan Singh			
6.		Smt. Jyoti Raja W/O Sri Rahul Working in the TPP	No side impact on health due the TPP	Good	Good crop
7.		Sri. Asau, age 70 years S/O Sri Kunji.	No side impact on health due the TPP	Good	Good corp
8.		Sri. Rajaram Goswami S/O Her Govind age, 75 years	No side impact on health due the TPP	Good	No change
9.	Buregaon	Sri Ram Sahai, age, 46 years S/O Chandan Lal	Ash spillage on road by TPP, Ash dump by TPP in low lying area		No comments on crop production
10.		Sri Sandeep Kataria	Ash spillage on road by TPP, Ash dump by TPP in low lying area	---	No comments shared on crop production
11.		Sri Ram Naresh Raikwar, age 26 years S/O Sri Candu	The roadside drain was damaged due to the factory dumper being hit. Sri Ram Naresh Raikwar want repairing of damaged drain.	---	No comments on Corp

Air Pollution (Ambient Air Quality & Flue gas emission):

The unit has installed the four online continuous ambient air quality monitoring station at Admin Area, Hostel Area, nursery section and coal handing plant for the monitoring of the ambient air quality thought out the year. List of the CAAQM Station and concentration of pollution are attached as **Annexure-5**.

To ascertain the factual position of the complaint ambient air quality at two village at Buregaon and Mirchwara has been got monitored by the joint committee during visit for 24 hr. The present data collected by the unit which was monitored by CAAQMS at four locations also compiled. The ambient air quality monitored by SPCB during visit was in order of 93.26 ppm and 82.95 ppm at Buregaon and Mirchwara respectively which is well below the prescribe standard.

CAAQMS installed at Hostel area, Nursery area, admin block and Coal Handling Plant (CHP) with minimum concentration of 46.87, 35.5, 41.45 and 38.63 ppm respectively and maximum concentration 87.99, 73.99, 90.95 and 89.68 ppm respectively. The concertation of the PM10 recorded by CAAQMS found well below the prescribe the limit of Ambient air quality standard.

Further the UPPCB has got monitored the flue gas emission for the particulate matter of two operational unit. The PM concentration in the flue gas was found in order of 38.80 and 41.20 mg N/m³ from the unit I & II respectively against the permissible limit of 50 mg N/m³. The unit has also installed the Online Continuous Emission Monitoring System (OCEMS) for the monitoring of flue gas emission which is connected with the CPCB and UPPCB server which also shows the compliance status of the unit with prescribe. The data and Location of online ambient air quality monitoring station at M/s LPGCL Lalitpur is annexed as **Annexure-6**.

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Impact on human Health and cattle:

Regarding the health issues raised by the compliant joint committee has visited the referenced village and interacted with the local resident. As such no significant issues regarding the health have been intimated/shared by the local villagers / resident during visit. This has been further verified with the Primary Health Care Centre (PHC), they also endorsed that no Pneumococcal Disease/ Health hazard reported due to impact of the air pollution in this area. Certificate obtained from the PHC is annexed as *Annexure-7* for reference.

Impact on cattle:

Regarding the health issues raised by the compliant joint committee has visited the referenced village and interacted with the local resident. As such no significant issues regarding the impact on cattle health have been intimated/shared by the local villagers / resident during visit. This has been further verified with the office of the Chief Veterinary Officer Lalitpur, they also endorsed that no Health hazard reported on cattle due to impact of the air pollution in this area. Certificate obtained from the Chief Veterinary Officer Lalitpur is annexed as *Annexure-8* for reference.

Impact on the Agriculture activity due to Air Pollution: -

In this regard the joint committee visited the village Mirchwara and Buregaon in district Lalitpur UP and interacted with the villagers / farmer as well as discussed with Zila Krishi Adhikari, Lalitpur, UP. It was told by the villagers of different age groups that as such no conclusive pattern observed by them since last five years about the damage / adverse impact on the different crop being harvested by them. It was further verified with the District Agriculture Officer, Lalitpur, he also endorsed that no complaint for the adverse impact on the productivity of crops received by them. Endorsement received from District Agriculture Officer annexed as *Annexure-9*.

Fly Ash utilization/Dumping: -

M/s Lalitpur Power Generation Co. Limited has obtained total three CTE for disposal of fly ash in low lying area and reclamation of low lying area vide letter no 153971/UPPCB/Jhansi (UPPCBRO)/CTE/LALITPUR/2022 dated 18.05.2022 with the validity of 06.05.2022 to 31.12.2026. The unit has total three ash dykes having area of 15,33,000 m³ for the disposal of ash *Annexure-10*. The dyke number three has completely filled with ash. Whereas other two dykes are still having capacity more than 50% of ash disposal. Attached as

M/s LPGCL is dumping the ash in specified permitted site to reclaim the agriculture land as per CTE have been issued to them. List of the ash disposal site has been provided by the firm is annexed as *Annexure-11* for reference. One of the sites i.e., Mirchwara (Sobaran Singh village Mirchwara Khasra No 982 Mi area 0.607 Hectare). which has been used for reclaiming the agricultural land has been visited by the joint committee to verify the facts. It was found that the land has been reclaimed and covering of the ash with soil cover was in progress. (Photograph)

Apart from this the ash was also used for the making of roads near the plant area. Unit has also informed that they also sending their ash to cement industry to making cement from their ash. The fly ash also being used for making bricks/ blocks/ tiles in nearby area. The

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invoice regarding to disposal of the fly ash and authorization of the vendor is annexed as **Annexure-2**.

The unit has informed that during the period of 01.04.2020 to 31.03.2021 and 01.04.2021 to 31.03.2022, total 1743024.2 MT and 1885548.852 MT of ash utilized respectively for cement manufacturing bricks making road making and dumping into the lowlying area with cumulative utilization of 97.6 and 95.8 % respectively **Annexure-12**. The unit has also submitted the ash utilization certificate for the FY 2022-23 that unit has 96.7% utilized the ash. Declaration attached as **Annexure-13**.

It seems regarding the legacy waste the unit is planning to disposed off in low lying area as per the CTE they obtained. In case of low demand or no demand it is informed by the representative of the unit that they are using their captive as disposal site.

The Uttar Pradesh pollution control has renewed the Consolidated Consent and Authorization (CCA) under section 25 of Water Act, 1974 and under section 21 of Air Act, 1981 to M/s LPGCL, after due inspection for verification of the compliances of environmental norms. The verification of the compliance condition carried out by the RO UPPCB Jhansi is annexed as **Annexure-14**.

The compliance status of Environmental Clearance submitted by the project proponent for the duration of April 2022 to September 2022 has been scrutinize by representative of MoEF&CC and found all the conditions in order as per the requirement. The copy of the six-monthly compliance report is annexed as **Annexure-15** for reference.

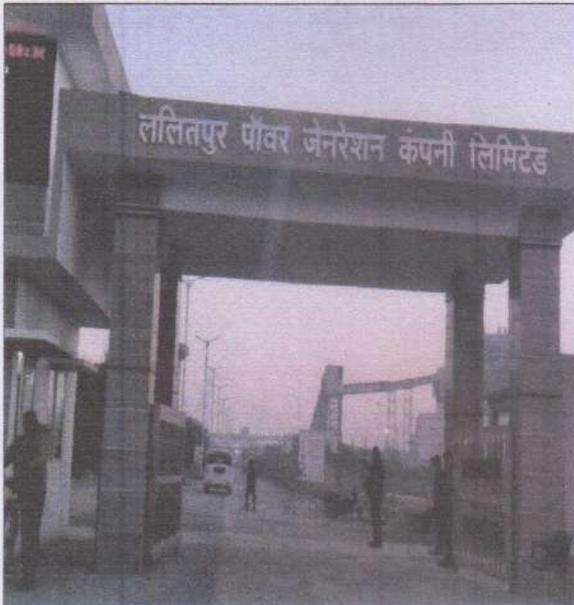
Recommendation(s): -

The industry needs to be directed to comply the followings:

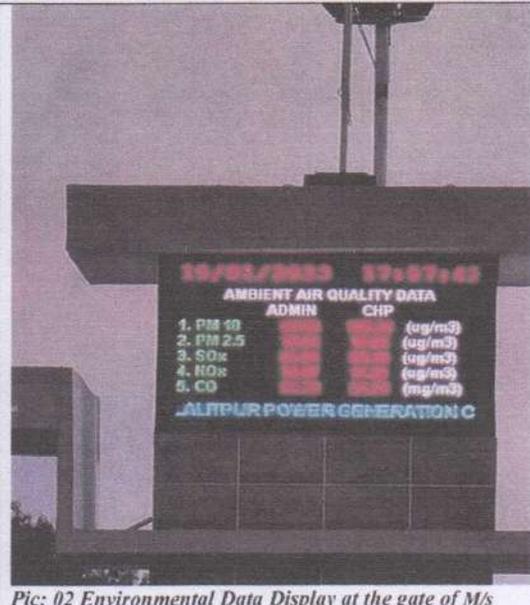
1. M/s LPGCL must ensure the compliance of conditions mentioned in the Consent to Establish (CTE), Consolidated Consent and Authorization (CCA) issued to unit.
2. The unit should ensure the compliance of conditions stipulated in the Environmental Clearance.
3. The unit must get periodically monitor the ground water quality and soil characteristics around dump yard for evaluation of impact and submit report to Regional Office SPCB on quarterly basis.
4. The project proponent must take preventive care for control of fugitive emission, area source emission and line source emission while transporting and reclaiming the agriculture land.
5. The project proponent must reclaim the land as per the conditions and area permitted in their CTE.
6. The project proponent must comply with the notifications issued regarding the fly ash utilization and submit report to Regional Office SPCB on quarterly basis.

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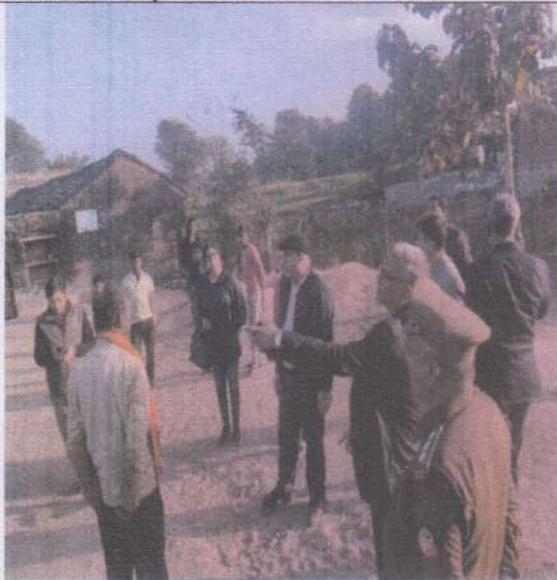
Photo Gallery: Lalitpur Power Generation Company Limited (LPGCL)



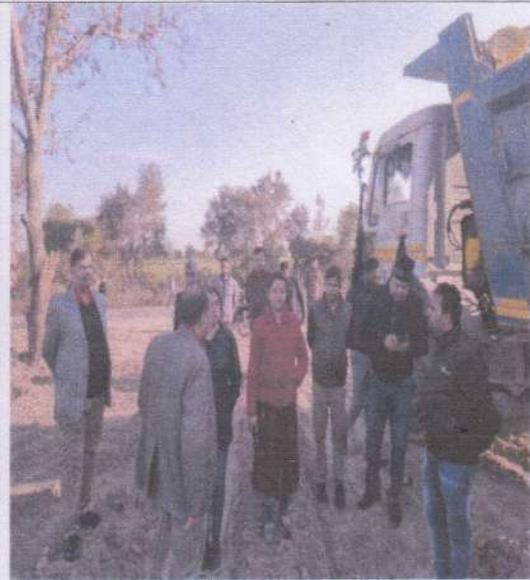
Pic: 01 M/s Lalitpur Power Generation Com. Ltd.



Pic: 02 Environmental Data Display at the gate of M/s LPGCL



Pic: 03 Interaction with the Villagers at Mirchwara

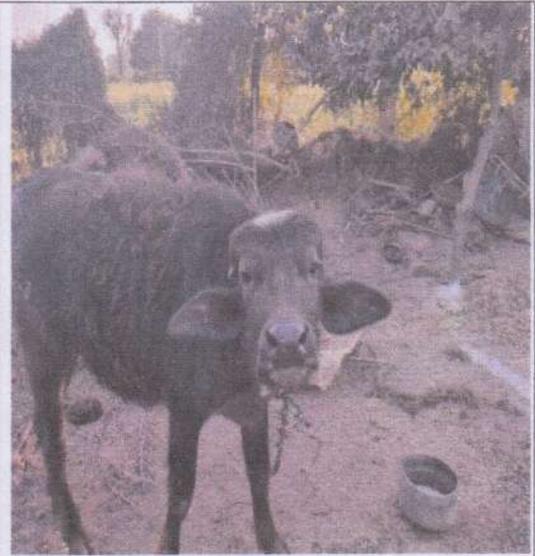


Pic: 04 Interaction with the Villagers at Mirchwara

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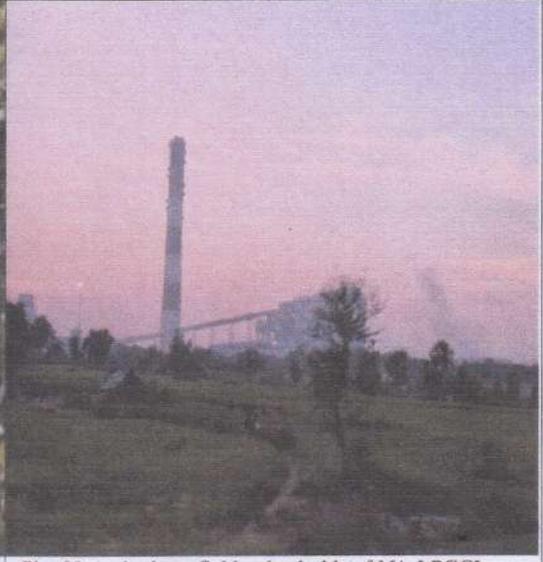
Pic: 05 Healthy Cattles in the village Mirchwara



Pic: 06 Healthy Cattles in the village Burogaon

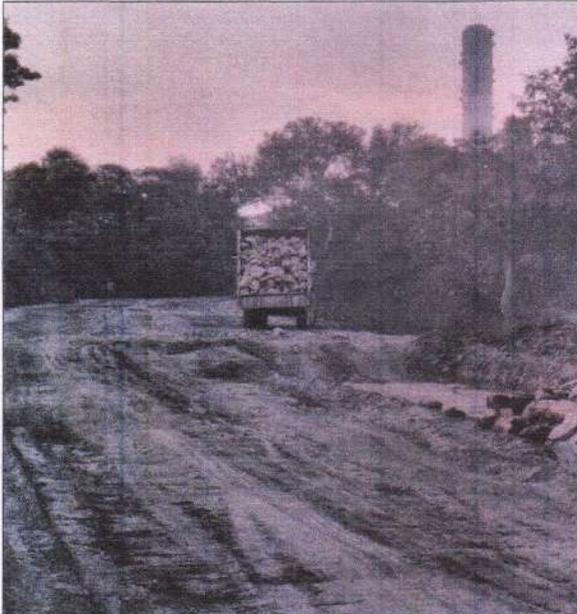


Pic: 07 Agriculture crops around the power plant

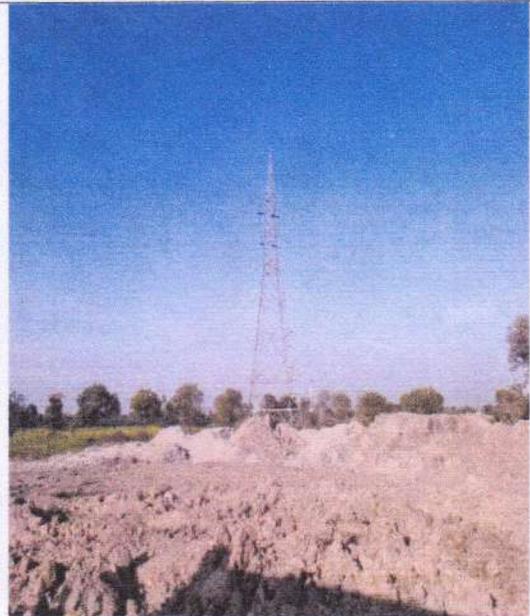


Pic: 08 Agriculture field at back side of M/s LPGCL

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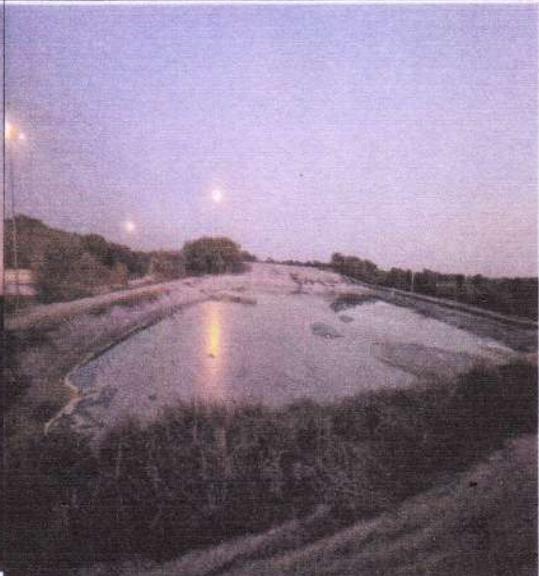
Pic: 09 Ash is being used for making the road



Pic: 10 Land reclamation at Mirchwara.

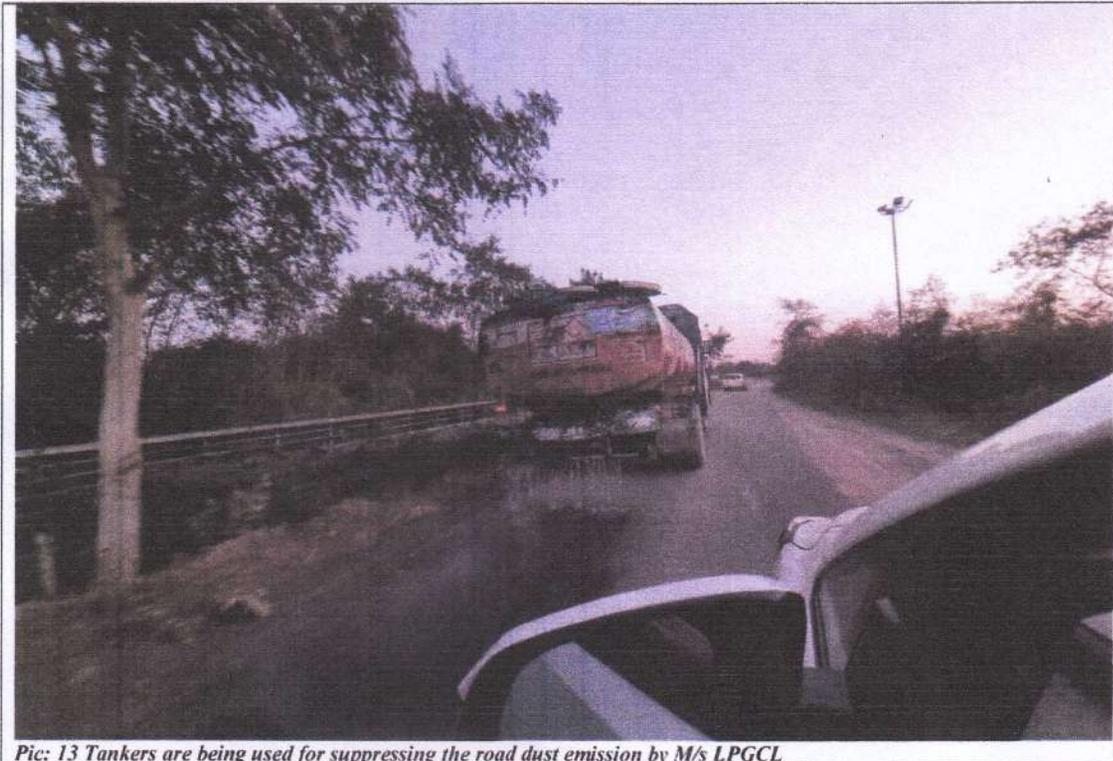


Pic: 11 Ash Dyke of M/s Lalipur Power Generation Com. Ltd.



Pic: 12 Operational Ash Dyke of M/s LPGCL

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Pic: 13 Tankers are being used for suppressing the road dust emission by M/s LPGCL

Deepa
04.02.23

Smt. Deepa Arora
Regional Officer,
UPPCB, Jhansi

Anil Kumar
4/2/23

Sh. Anil Kumar
SDM (Judicial),
Lalitpur

M. P. Gautam
09.02.2023

Sh. M. P. Gautam
DFO, Jhansi

Satya
09.02.23

Dr. Satya, Sci-'E'
Integrated Regional
Office
(MoEF&CC),
Lucknow

Devendra K. Soni
4/2/23

Dr. Devendra K. Soni
Regional Director,
CPCB, RD, Lucknow

forwarded

4/2/23

DISTRICT MAGISTRATE
LALITPUR

Item No. 12

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 725/2022

Anurag Sharma

...Applicant

Versus

State of Uttar Pradesh & Anr.

...Respondents

Date of hearing: 20.12.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondents: Mr. R. Balasubramanian, Senior Advocate with Mr. Sanjeev Kumar Singh, Mr. Shinghra Kumar and Mr. B. Venkatraman, Advocates for respondent no. 2.
Mr. Pradeep Misra, Advocate for UPPCB (through VC).**Application is registered based on a letter petition received by Post.****ORDER**

1. Mr. Anurag Sharma, Member of Parliament from Jhansi has sent by Post the present letter petition, which has been treated and registered as original application, complaining about damage to the agricultural crops by fly ash dust emission from 3X660 MW Thermal Power plant established in the year 2015 in the area of village Mirchwara and Burogaon in District Lalitpur, Uttar Pradesh. The applicant has submitted that dust emission from the fly ash dumps of the plant is causing serious health hazards to local residents and stray animals due to air pollution. The applicant has also mentioned that the applicant,

Noida in the year 2020 for proper disposal of the fly ash but requisite remedial action was not taken.

2. Vide order dated 18.11.2022, notice was ordered to be issued to the project proponent-M/s. Bajaj Power Generation Company Ltd., through its Managing Director requiring the same to file reply in respect of the averments made in the application within one month.
3. In compliance thereof, reply on behalf of the Respondent No. 2-Lalitpur Power Generation Company Ltd. (the project proponent) has been filed vide email dated 17.12.2022.
4. We have heard learned Counsel for respondent no. 2-the project proponent and gone through the reply filed by it.
5. In its reply, respondent no. 2-the project proponent has made averments regarding 100% fly Ash utilization target but a perusal of monthly abstract of Ash generation and utilization filed with the reply shows that substantial part is being used in the reclamation of low lying areas. However, particulars of the low lying areas which have been reclaimed by utilization of fly Ash have not been mentioned. Mentioning the particulars of such land is considered to be necessary to know the efficacy of utilization of fly Ash and its impact on environment. Further, it may be observed that during the period 01.04.2019 to 31.03.2020 part of fly Ash was utilized in making of fly Ash bricks/blocks/tiles etc. but during the period from 01.04.2020 to 31.03.2021 and 01.04.20221 to 31.03.2022, there was no utilization of fly Ash in making of fly Ash

respondent no. 2-the project proponent has also not mentioned anything about legacy fly Ash. In the eventuality of there being legacy fly Ash, respondent no. 2-the project proponent is required to take appropriate steps for utilization thereof, in accordance with environmental norms. In these facts and circumstances, respondent no. 2-the project proponent is required to file an additional affidavit giving requisite details in respect of the aspects highlighted above **within one month** by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

6. None has appeared for the applicant today. The Registry is directed to send VC link to the applicant for joining the proceedings on the next date of hearing, if so, desired.

7. In view of the averments made in the application and reply filed by the project proponent, we consider it appropriate to constitute a Joint Committee to verify the factual position regarding compliance with EC/Consent Conditions and environmental norms by the project proponent. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB), Regional Office-Ministry of Environment Forest and Climate Change (MoEF&CC) at Lucknow, the Deputy Conservator of Forest, Jhansi and the District Magistrate-Lalitpur, U.P. to undertake visit to the site **within two weeks** and verify the factual position regarding compliance with EC/Consent Conditions and environmental norms by the project proponent and submit its report **within one month** by email at judicial-ngt@gov.in preferably in the form

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O. A. No. 725/2022

Anurag Sharma Vs. State of U.P. & Anr.

-4-

8. List for further consideration on 07.02.2023.

9. A copy of this order be forwarded to the Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB), Regional Office-Ministry of Environment Forest and Climate Change (MoEF&CC) at Lucknow, the Deputy Conservator of Forest, Jhansi and the District Magistrate-Lalitpur, U.P. by email for compliance

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 20, 2022
AVT

TAX INVOICE UNDER GST

(Under Section 31 of "The Central Goods & Services Tax Act' 2017")

bajaj ENERGY

Lalitpur Power Generation Company Limited
Village-Mirchwara And Burogaon, Tehsil-Mahroni
Lalitpur Uttar Pradesh - 284123
GSTIN : 09AABCL6739M1ZX
PAN No. : AABCL6739M

Invoice No./ Date : 4004515000 /06.12.2021
Ref Invoice / Date :
Currency : INR
Place of Supply : GHAZIABAD
State of Supply / State Code : Uttar Pradesh / 09
Whether Tax Payable under Reverse Charge : No

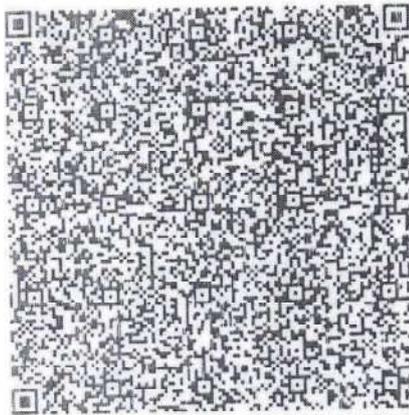
Details of Receiver /receptient (Billed To)

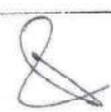
Name : ASHTECH INDIA PVT LTD
Address : 899, VIVEKANAND NAGAR, KAVI NAGAR
GHAZIABAD - 201002
State / U.T. : Uttar Pradesh - 09
GSTIN/Unique ID : 09AAECA4133B2Z7
PAN No : AAECA4133B

Details of Consignee (Shipped To)

Name : ASHTECH INDIA PVT LTD
Address : 899, VIVEKANAND NAGAR, KAVI NAGAR
GHAZIABAD - 201002
State / U.T. : Uttar Pradesh - 09
GSTIN/Unique ID : 09AAECA4133B2Z7
PAN No. : AAECA4133B

S.No	Description of Goods/Services	HSN / SAC Code	UOM	Quantity	Rate per unit	Exempted Value (Rs.)	Taxable Value (Rs.)	Total Value (Rs.)
1	FLY ASH	262190	MT	43.620	10.00	0.00	436.20	436.20
Total				43.620	Total Taxable Value			436.20
Remarks (If Any)				CGST @ 2.5 %				10.91
				SGST @ 2.5 %				10.91
				Total GST				21.82
				Rounding Off				-0.02
Total value (in words):Rs.Four Hundred Fifty Eight Only							Total value (in figure)	458.00



Ack No. / Ack Date	142110842687312 / 2021-12-06 09:40:00		
E-Way Bill No.			
Mode Of Transport	BY ROAD		
Transporter Name	ASHTECH INDIA PVT LTD		
LR/GR No.	8304	Vehicle No.	MP20HB 6197
Checked by:	 for Lalitpur Power Generation Company Limited Authorized Signatory		

* Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of any additional consideration involved directly or indirectly against this transaction.

Note:

- Interest will be charged at applicable rate, if the payment is not made within the stipulated time.
- Goods must be carefully examined in respect of quality and weight before taking delivery
- Our risk & responsibility ceases soon after handing over the goods to the carrier.
- All disputes are subject to Gautam Buddha Nagar (U.P.) jurisdiction only.

Lalitpur Power Generation Company Limited

Corp & Admin Office: 106-107 Bajaj Bhawan, 10th Floor, Jammalal Bajaj Marg, 226 Nariman Point, Mumbai-400 021, Tel: +91-22-22049056/58, Fax: +91-22-22018681

Noida Office: Bajaj Bhawan, B-10, Sector-3, Jammalal Bajaj Marg, NOIDA-201301, Uttar Pradesh, Tel:+91-120-4045100/555, Fax:+91-120-2552254

Regd Office: Village Mirchwara Burogaon, Tehsil Mehrauni, Lalitpur-284123 Uttar Pradesh

CIN: U40108UP2009PLC038148 Website: www.lpgcl.com

TAX INVOICE UNDER GST

(Under Section 31 of "The Central Goods & Services Tax Act' 2017")

bajaj ENERGYLalitpur Power Generation Company Limited
Village-Mirchwara And Burogaon, Tehsil-Mahroni
Lalitpur Uttar Pradesh - 284123
GSTIN : 09AABCL6739M1ZX
PAN No. : AABCL6739MInvoice No./ Date : 4004514999 /06.12.2021
Ref Invoice / Date :
Currency : INR
Place of Supply : GHAZIABAD
State of Supply / State Code : Uttar Pradesh / 09
Whether Tax Payable under Reverse Charge : No

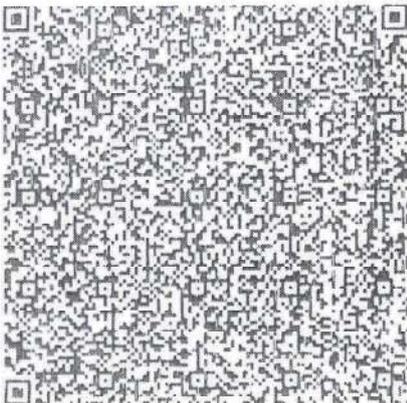
Details of Receiver /recipient (Billed To)

Name : ASHTECH INDIA PVT LTD
Address : 899, VIVEKANAND NAGAR, KAVI NAGAR
GHAZIABAD - 201002
State / U.T. : Uttar Pradesh - 09
GSTIN/Unique ID : 09AAECA4133B2Z7
PAN No : AAECA4133B

Details of Consignee (Shipped To)

Name : ASHTECH INDIA PVT LTD
Address : 899, VIVEKANAND NAGAR, KAVI NAGAR
GHAZIABAD - 201002
State / U.T. : Uttar Pradesh - 09
GSTIN/Unique ID : 09AAECA4133B2Z7
PAN No. : AAECA4133B

S.No	Description of Goods/Services	HSN / SAC Code	UOM	Quantity	Rate per unit	Exempted Value (Rs.)	Taxable Value (Rs.)	Total Value (Rs.)
1	FLY ASH	262190	MT	73.610	10.00	0.00	736.10	736.10
Total				73.610	Total Taxable Value			736.10
Remarks (If Any)				CGST @ 2.5 %				18.40
				SGST @ 2.5 %				18.40
				Total GST				36.80
				Rounding Off				0.00
Total value (in words):Rs.Seven Hundred Seventy Three Only							Total value (in figure)	773.00



Ack No. / Ack Date : 142110842687297 / 2021-12-06 09:40:00

E-Way Bill No. :

Mode Of Transport : BY ROAD

Transporter Name : ASHTECH INDIA PVT LTD

LR/GR No. : 8306

Vehicle No. :

MP20HIB 7306

Checked by:

for Lalitpur Power Generation Company Limited

Authorized Signatory

* Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of any additional consideration involved directly or indirectly against this transaction.

Note:

- Interest will be charged at applicable rate, if the payment is not made within the stipulated time.
- Goods must be carefully examined in respect of quality and weight before taking delivery.
- Our risk & responsibility ceases soon after handling over the goods to the carrier.
- All disputes are subject to Gautam Buddha Nagar (U.P.) jurisdiction only.

Lalitpur Power Generation Company Limited

Corp & Admin Office: 106-107 Bajaj Bhawan, 10th Floor, Janmatal Bajaj Marg, 226 Nariman Point, Mumbai-400 021, Tel: +91-22-22049056/58, Fax: +91-22-22048681

Noida Office: Bajaj Bhawan, P-10, Sector-3, Janmatal Bajaj Marg, NOIDA-201301, Uttar Pradesh, Tel: +91-120-4045100/555, Fax: +91-120-2552254.

Regd Office: Village Mirchwara Burogaon, Tehsil Mehraun, Lalitpur-284123 Uttar Pradesh

CIN: U40108UP2009PLC038148 Website: www.lpgcl.com



Signature.....
ACC Name - Vikas Chandra ACC Code - UP14003304
ACC Add - Noida - Mobile - 9540079101
License No. - 12/2018, Tahsil & District - G.B. Nagar

Certificate No.	: IN UP20594467037377U
Certificate Issued Date	: 12-Oct-2022 10:37 AM
Account Reference	: NEWIMPACC (SV)/ up14003304/ NOIDA/ UP-GBN
Unique Doc. Reference	: SUBIN-UPUP1400330433847975724525U
Purchased by	: LALITPUR POWER GENERATION COMPANY LIMITED
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: LALITPUR POWER GENERATION COMPANY LIMITED
Second Party	: ASHTECH INDIA PVT LTD
Stamp Duty Paid By	: LALITPUR POWER GENERATION COMPANY LIMITED
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

FLY ASH SALE & Transportation AGREEMENT

Fly Ash Sale & Transportation Agreement ("Agreement")

Between

Lalitpur Power Generation company limited

And

Ashtech (India) Pvt Ltd

This Fly Ash Sale & Transportation Agreement ("Agreement") is made on this October'12, 2022 at Noida by and between and the agreement shall be effective from September' 01, 2022 by and between:

Statutory Ais:

1. The authenticity of the Stamp certificate should be verified at www.e-stamping.gov.in or using e-Stamp mobile app. Any discrepancy in the details on this Certificate and as available on the website / Mobile App rendered invalid.
2. The user of checking the legitimacy it on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



1. **Lalitpur Power Generation Company Limited** (CIN U40108UP2009PLC038148) a company within the meaning of the Companies Act, 2013, having its Registered Office and Plant at Village Burogaon and Mirchwara, Pargana Banpur, Tehsil Mehroni, District Lalitpur-284123 in the State of Uttar Pradesh, and Corporate Office at Bajaj Bhawan, Jamnalal Bajaj Marg, B-10, Sector-3, Noida-201301, in the State of Uttar Pradesh hereinafter called the "Seller" or "LPGCL" (which expression shall unless excluded by or repugnant to the context be deemed to include its successors in interest, legal representatives, administrators and assigns) of the first Part.

AND

2. **Ashtech (India) Private Limited** (CIN U74999MH2002PTC135081) a company within the meaning of the Companies Act, 2013, having its Registered Office at -30, Ashtech House, Popatwadi, Kalbadevi Road Mumbai-400002, Maharashtra and corporate Office at "Ashford Centre", 9th Floor, Lower Parel (W), Mumbai-400013, hereinafter called "Ashtech" (which expression shall unless excluded by or repugnant to the context be deemed to include its successors in interest, legal representatives, administrators and assigns) of the Other Part.

Parties have individually been referred herein to as the "Party" and collectively as the "Parties"

WHEREAS:

- a. LPGCL has established and is running 3x660 MW Super Critical Coal Based Thermal Power Plant at the location stated above, which generates power using coal as source of fuel. Power Plant generates Fly Ash and bottom ash and it need to be disposed off and transported in an environmental friendly and useful manner, inter alia, in production of cement, road construction and dumping in low lying area, etc., amongst other uses, means of disposal.
- b. The Ashtech has represented to LPGCL that it is India's largest

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service provider as transporter , processor, distributor and exporter of fly ash and allied products with a commitment towards non compromising quality, responsive service, competitive pricing through continuous innovation in process.

- c. The Ashtech has, after due negotiations, offered to collect and transport 100% fly ash and bottom ash generated at the rate of Rs 90.00 (Rupees Ninety only) per MT to LPGCL.
- d. Based on the offer and representations given by Ashtech, and LPGCL placing complete reliance on the said representations, the Parties have agreed to the terms and conditions contained herein.

NOW THIS AGREEMENT WITNESSETH AS UNDER:

1. Source of ash

- 1.1 **LPGCL has pulverized coal fired boiler(s) for its 3 X 660 MW Units and the ash generated from its boiler(s) is/are collected at its highly efficient electro static precipitators and entire ash generated in the plant is sent to Silos situated inside the plant periphery.**
- 1.2 Balance left after collection of fly ash is collected from Silos and sent to the ash ponds along with bottom ash within the boundaries of the plant of LPGCL.

2. Collection of ash

- 2.1 In order to environment friendly transportation of Fly ash For sale of fly ash, Ashtech shall collect the fly ash partly from the silos as described hereinabove in closed bulkers/ trucks,
- 2.2 For Transportation of fly ash/Bottom Ash through railway racks Ashtech shall shift the fly ash from Silo to the loading point located inside the Plant and shall load in the railway racks, which shall be weighted on the motion weigh bridge of LPGCL,
- 2.3 The leftover production of fly ash after transportation in the above manner stated in point nos. 2.1 and 2.2 herein, shall be taken from ash



dykes by Ashtech at its own cost,

- 2.4 For bottom ash from the ash dyke as described supra, Ashtech shall lift the entire quantity of bottom ash generated during the contract period from Ash Dyke to designated place at its own cost.
- 2.5 Weighment of fly and bottom ash bulkers/ trucks shall be weighed at the plant weight bridge,
- 2.6 LPGCL would provide exclusive loading of fly/ bottom ash to Ashtech.

3. Consideration

- 3.1 It has been finally negotiated and agreed upon between LPGCL and Ashtech that LPGCL shall pay Rs 90 /- per ton of the total generation of fly ash and bottom ash as the case may be during the period. As agreed, the billing system will be as per clause 3.2, 3.3 and 3.4 given below. Besides the above, additional incentive will be given @ Rs 10/ per M T. on completion of shifting / disposal of entire Ash by 31st March 2023.
- 3.2 M/s Ashtech has assured to lift the entire generation with the request to maintain balance / undisposed Quantity of 75000 MTs at Railway siding.
- 3.3 LPGCL shall invoice bulker/ truck wise/ rake wise lifted quantity of fly ash (used for further sale purposes) to Ashtech @ Rs. 10/- per MT plus applicable GST.
- 3.4 The fly ash/ pond ash and bottom ash to be used/ shifted to fill the low lying area (outside the plant) will be billed at Zero rate since there is no revenue generation from it (self-billing in favor of LPGCL) for which Ashtech will work as a transporter.
- 3.5 For the transportation of fly, pond and bottom ash, Ashtech will be raised its transportation invoice on LPGCL according to the rate fixed as per clause 3.1. of this agreement. LPGCL shall pay applicable GST under reverse charge directly to Government Authorities on such transportation charges.



3.6 For monthly billing purposes, the quantity will be considered as actual fly ash/ bottom ash lifted during the month by Ashtech.

3.7 Ashtech shall raise the said monthly bill to LPGCL by 5th day of next month. LPGCL shall pay the said bill within a period of 15 days next, subject however to reconciliation of the quantity of fly/ bottom ash generated, lifted and transported of and balance left, by Ashtech.

3.8 In case Ashtech fails to lift and transport any quantity of fly ash/ bottom ash at the end of the year in accordance with the terms herein, the balance shall be transported by LPGCL at the cost of Ashtech and the amount incurred shall be adjusted from bills / recovered from Ashtech.

3.9 LPGCL will observe and measure the moisture for three months of Pond Ash & Bottom Ash taken by M/S Ashtech and observe it for finalizing any moisture related % if so felt.

3.10 Ashtech understands that the fly /bottom ash generated by LPGCL is a non hazardous material and it has undertaken to be responsible for safe transportation thereof without any harm to the environment, humans and animals. Ashtech has further undertaken to indemnify LPGCL from all liabilities that would fall on LPGCL due to a breach having been committed by Ashtech, whether willingly or unwillingly.

4. Working Hours

4.1 Loading and delivery of fly ash and bottom ash shall be allowed round the clock on all days including Sundays and holidays as per the decision of Plant Head/Engineer-in- charge of LPGCL, subject to any restriction and out movement of trucks in and around LPGCL's Plant imposed either by the State or Central Government Authorities.

4.2 No movement of bottom ash shall be permitted unless the open trucks are covered with turpolene / polythene sheets to prevent spilling thereof during transit.

5. Delivery Point

5.1 Delivery point for fly ash shall be from the silos of its plant units.

5.2 Delivery point for bottom ash/ left out fly ash shall be from the ash dykes of the plant.

6. Tenure of Agreement

6.1 This agreement shall come into effect from 01/09/2022 and shall be in force upto and including 31-03-2023

7. Representation and Warranties:

7.1 Each of the parties represent & warrants to other party that:

- a. The execution of this Agreement has been duly authorized and constitute valid and legally binding obligation of the parties, enforceable in accordance with its terms;
- b. The execution, delivery and performance of this agreement does not constitute a violation of any legal or contractual constraint validity applied to it;
- c. The parties shall obtain and maintain all consents, permissions for performing its responsibility under this agreement.
- d. The parties shall act and conduct themselves in such a manner so as not to have an adverse effect on the rights & entitlement of the other party under this agreement.

8. Term, Termination, amendments and extension:

- 8.1 This Agreement is valid for a period starting 01-09-2022 and shall be valid upto 31-03-2023
- 8.2 This agreement may be extended by both the parties by mutual consent, by exchanging suitable letters of extension in writing before termination of this agreement.
- 8.3 This agreement or any clauses of this agreement may be amended in writing, signed by both the parties.
- 8.4 This Agreement may be terminated by either party by giving 30 (thirty) days notice in writing.

9. Indemnity:

- 9.1 Each party shall indemnify/ keep the other party indemnified of the losses caused by it due to its actions/ inactions causing loss to other. Each party shall be responsible for the conduct of its agents/ employees/ contractors etc.
- 9.2 Ashtech shall further indemnify LPGCL from all claims of losses/ costs/ compensations imposed on LPGCL arising out of accident/ loss to any vehicle outside or inside the plant premises, caused due to handling of fly/ bottom ash.



10. Severability

10.1 If at any time all or any of clauses(s) of this agreement is or becomes illegal, invalid or unenforceable under law, in any form or in any respect that the same shall not effect or impair either the legality, validity or enforceability of any other provision or provisions of this agreement.

11. Notice

11.1 Unless otherwise provided in the agreement any notice, report or other communications given or made under on in connection with the matters contemplated by the agreement, shall be deemed to have been duly given or made if sent by personal delivery or e-mail or by post.

12. Dispute Settlement

12.1 Every dispute of any kind or nature between the Parties arising out of or in connection with any aspect of the agreement ("Dispute") shall be resolved in accordance with this Clause. Dispute will be deemed to arise when one party serves on the other Party a notice stating the nature of the Dispute (a 'Notice of Dispute')

12.2 The Parties hereto agree that they will use all reasonable efforts to amicably resolve between themselves, any Dispute through discussions and negotiations within 30 days.

12.3 If the dispute is not settled amicable then, any question, dispute or difference whatsoever arising under this agreement or in connection therewith including any question relating to existence, meaning and interpretation of this agreement or any alleged breach thereof, the same shall be referred to the sole arbitrator nominated and appointed with the consent of both the parties for the purpose of resolution of dispute. In the event of failure to appoint sole Arbitrator due to differences between the Parties, the each party will appoint their Arbitrators and the said Arbitrators will appoint the Third Arbitrator to preside over the Arbitral Tribunal. The arbitration proceedings shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 (including rules made there under) or any amendment thereof. The award passed by the arbitrator shall be final and bind the parties.



12.4 All costs, expenses and fee for conducting arbitration proceedings and/or any other expenses which are incidental thereto shall have to be borne by the parties, equally. The venue of arbitration proceedings shall be in Noida in the State of Uttar Pradesh.

12.5 The clause relating to dispute resolution shall survive termination of this Agreement.

13. Force Majeure

13.1 Neither party shall be considered in default in the performance of its obligation under this agreement, if such performance is provided or delayed because of natural cause or beyond the control of the parties as the case may be including reasons such as natural calamities, accidents, war, embargoes, strike, lockout (statutory or otherwise), failure of grid and/or grid restrictions beyond the control of either party, disruption in provision of any services caused by spread of any epidemic or pandemic or any other prohibition order from the Government.

13.2 At the time occurrence of a force majeure condition the affected party shall give a notice in writing within 07 days from the date of occurrence of force majeure condition indicating the cause of force majeure and the period for which the force majeure condition are likely to remain. In the event of affected party is prevented from fulfilling its obligation under this agreement owing to force majeure condition continuing for a period of more than 6 months, the parties may have to consult each other and decide future course of action to fulfil their respective obligations under the agreement.

14. Governing Law and Jurisdiction:

14.1 This Agreement shall be governed and construed in accordance with the laws of India and only the Courts at Noida in the State of Uttar Pradesh shall have jurisdiction to try the same.



15. Counterparts

15.1 This agreement is made in two counter parts each of which together shall be constituted as original, but all of which together shall constitute one and same instrument.

16 Assignment

No part of this Agreement shall be assigned by the Purchaser without the prior written consent of LPGCL.

17 Relationship

The arrangement under this Agreement between the parties shall be on Principal to Principal basis and shall not create any Principal and Agent relationship, nor shall this agreement be deemed to create any partnership, joint venture, association, trust between parties.

IN WITNESS WHEREOF the Parties have set their bands and signed this Agreement on the day and date stated and in presence of the witnesses herein below:

For Lalitpur Power Generation Company Limited

For Ashtech (India) Private Limited

Name:
Designation

S. Gandhi
Name
Designation



Witness:

Witness:

Signature
Name
Address

Signature
Name
Address





ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Approved Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOB Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report of	Report Code	Date of Issue
Bottom Ash	MS-161222-02	24/12/2022

Issued To: **MS Lalitpur Power Generation Company Limited**
Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)
India

SAMPLING & ANALYSIS DATA

Sample Received On : 16/12/2022
 Sampling Date : 15/12/2022
 Sampling by : Mr. Pramod Kumar (Asia Enviro lab)
 Sampling Location : ASH SILO
 Sample Description : Bottom Ash
 Analysis Duration : 16/12/2022 to 24/12/2022

ANALYSIS TEST RESULT			
S.No	Parameters	Result	Unit
	Moisture Content	17.90	% By Mass
ON OVEN DRY BASIS			
1.	Loss on Ignition	0.65	% By mass
2.	Total Silica Content (SiO ₂)	60.0	% By Mass
3.	Iron Oxide (as Fe ₂ O ₃)	7.02	% By Mass
4.	Aluminum Oxide (as Al ₂ O ₃)	18.61	% By Mass
5.	Calcium Oxide (CaO)	9.10	% By Mass
6.	Magnesium Oxide (MgO)	1.60	% By Mass
7.	Sodium Oxide (as Na ₂ O ₃)	0.54	% By Mass
8.	Potassium dioxide (as K ₂ O)	1.72	% By Mass
9.	Phosphate (as P ₂ O ₅)	0.58	% By mass
10.	Lead (as Pb)	10.90	mg/Kg
11.	Total Chromium (as Cr)	BDL	mg/Kg
12.	Mercury (as Hg)	BDL	mg/Kg
13.	Arsenic (as As)	BDL	Mg/Kg

CHECKED BY

AUTHORIZED SIGNATORY



Note: 1. The result listed refer only to the tested samples and applicable parameters.
 2. Sample will be destroyed one month from the date of issue of test certificate.
 3. Any complaints about this report should be communicated within 7 days of issue of this report
 4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Approved Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOB Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report of	Report Code	Date of Issue
Fly Ash	MS-161222-03	24/12/2022

Issued To: **MS Lalitpur Power Generation Company Limited**
Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)
India

SAMPLING & ANALYSIS DATA

Sample Received On : 16/12/2022
Sampling Date : 15/12/2022
Sampling by : Mr. Amardeep Prajapati (Asia Enviro Lab)
Sampling Location : ASH SILO
Sample Description : Fly Ash
Analysis Duration : 16/12/2022 to 24/12/2022

ANALYSIS TEST RESULT			
S.No	Parameters	Result	Unit
	Moisture Content	1.69	% By Mass
ON OVEN DRY BASIS			
1.	Loss on Ignition	0.70	% By mass
2.	Total Silica Content (SiO ₂)	60.6	% By Mass
3.	Iron Oxide (as Fe ₂ O ₃)	6.85	% By Mass
4.	Aluminum Oxide (as Al ₂ O ₃)	18.14	% By Mass
5.	Calcium Oxide (CaO)	9.15	% By Mass
6.	Magnesium Oxide (MgO)	1.56	% By Mass
7.	Sodium Oxide (as Na ₂ O ₃)	0.61	% By Mass
8.	Potassium dioxide (as K ₂ O)	1.64	% By Mass
9.	Phosphate (as P ₂ O ₅)	0.51	% by mass
10.	Lead (as Pb)	10.9	mg/Kg
11.	Total Chromium (as Cr)	BDL	mg/Kg
12.	Mercury (as Hg)	BDL	mg/Kg
13.	Arsenic (as As)	BDL	mg/Kg

CHECKED BY

AUTHORIZED SIGNATORY



- Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
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ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 Approved Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report of Ground Water	Report Code W-230622-05	Date of Issue 30/06/2022
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Issued To: M/S Lalitpur Power Generation Company Limited
Village-Mirchwara & Buragaon Tehsil-Mehroni Distt- Lalitpur (U.P) India

SAMPLING & ANALYSIS DATA

Sample Description	Ground Water
Sample Drawn On	22/06/2022
Sample Drawn By	Mr. Vivek Kumar (Asia Enviro Lab)
Sampling Location	Village Udaypura Near- Indrapal Field
Sample Quantity & Packing	2.0 litre in Pet Bottle for Chemical Testing & 500 ml Sterilized Glass Bottle for microbiological Testing
Sample Received On	23/06/2022
Analysis Duration	23/06/2022 to 30/06/2022

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-1622	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-1622	Absent	Absent/100ml

ORGANOLEPTIC & PHYSICAL PARAMETERS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.0	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.0	NTU	1	5
5.	pH value	IS-3025(P-04)	7.06	-	6.5-8.5	-
6.	Total dissolve solid (TDS)	IS-3025(P-16)	488	mg/l	500	2000

Contd. To report Code W-230622-05 (Page 1 of 3)



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ASIA ENVIRO LAB

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(An ISO 9001:2015, 14001:2015, 45001:2018 Approved Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com Website : www.asiaenvirolab.com

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	0.2
2.	Total Ammonia	IS: 3025 (P- 34)	<0.1	mg/l	0.5	No Relaxation
3.	Anionic surface Detergents(as MBAS)	APHA-23 rd edit	<0.1	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.1	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.1	mg/l	0.5	1.0
6.	Calcium (as Ca)	IS: 3025 (P- 40)	78.56	mg/l	75	200
7.	Chloramines (as Cl ₂)	IS: 3025 (P- 26)	<1.0	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	64.8	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.82	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	<0.1	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.149	mg/l	0.3	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	20.0	mg/l	30	100
14.	Manganese (as Mn)	IS: 3025 (P-59)	<0.1	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.5	mg/l	0.5	No Relaxation
16.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	5.12	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	12.48	mg/l	200	400
20.	Sulphide(as H ₂ S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	248	mg/l	200	600
22.	Total Hardness (as CaCO ₃)	IS: 3025 (P- 23)	282	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	0.124	mg/l	5.0	15

Contd.To report Code W-230622-05(Page 2 of 3)



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ASIA ENVIRO LAB

Annexure - C

(An ISO 9001:2015, 14001:2015, 45001:2018 Approved Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Parameters Concerning Toxic Substances:

Contd From report Code W-230622-05 (Page 3 of 3)

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead (as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	IS-3025(P-54)	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8.	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	0.05
10.	Total Chromium (as Cr)	IS-3025(P-52)	<0.05	mg/l	0.05	No Relaxation

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AUTHORIZED SIGNATORY



ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Approved Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOB Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report of	Report Code	Date of Issue
Coal Sample	MS -161222-01	24/12/2022

Issued To: M/S Lalitpur Power Generation Company Limited
Village-Mirchwara & Buragaon Tehsil-Mehroni Distt- Lalitpur (U.P) India

Sample Received On : 16/12/2022
Sample Description : Coal Sample
Sample Drawn On : 15/12/2022
Sampling Site : Coal Yard
Sampling Procedure : IS: 436 Part-1
Sample drawn By : Mr. Amardeep Prajapati (Asia Enviro Lab)
Analysis Duration : 16/12/2022 to 24/12/2022

ANALYSIS TEST RESULTS

S.No.	Name of Parameters	Protocol Used	Observe Value
1.	Gross Calorific Value, Cal /g (On Air dry basis)	IS:3050(Pt-II), Reaff-2005 Guideline & by Calculation	3702
2.	Proximate Analysis % by mass (On air dried basis)		
(a)	Inherent Moisture (%by mass)	IS:3050(Pt-I) 1984, Reaff-2007 Guidelines	13.65
(b)	Ash (%by mass)	IS:3050(Pt-I) 1984, Reaff-2007 Guidelines	34.66
(c)	Volatile Matter (%by mass)	IS:3050(Pt-I) 1984, Reaff-2007 Guidelines	28.02
(d)	Fixed Carbon (by Diff.) (%by mass)	IS:3050(Pt-I) 1984, Reaff-2007 Guidelines	23.20
(e)	Total Moisture Content (%by mass)	IS:3050(Pt-I) 1984, Reaff-2007 Guidelines	14.12
(f)	Sulphur Content (% by mass)	IS:3050(Pt-II) 1984, Reaff-2007 Guidelines	0.231
3.	Ash Analysis (mg/Kg)		
(a)	Mercury Content (as Hg) (mg/kg)	APHA-23 ^{edit} -2013 (Atomic with Cold Vapor Technique)	0.032
(b)	Lead Content (as Pb) (mg/kg)	US EPA-5052 (B)	10.02
(c)	Arsenic Content (as As) (mg/kg)	US EPA-5052 (B)	BDL
(d)	Cadmium content (as Cd) (mg/kg)	US EPA-5052 (B)	BDL

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- Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

Annex-4-D

Time	LAUTPUR POWER GENERATION CO LTD, LAUTPUR, UP		AAQMS_1		AAQMS_1		AAQMS_1		AAQMS_2		AAQMS_2		AAQMS_2		AAQMS_3		AAQMS_3		AAQMS_3		AAQMS_4(CIOP)		AAQMS_4(CIOP)		AAQMS_4(CIOP)		AAQMS_5(CIOP)		AAQMS_5(CIOP)	
	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS	(Hestel) CAQMS
2023-01-17 00:00:00	0.59	14.84	57.17	18.38	3.24	0.84	15.08	55.45	50.77	27.72	26.62	3.85	1.10	1.10	65.67	26.24	26.24	3.85	1.10	1.10	0.52	15.38	18.19	68.4	11.7	11.7	14.5	11.7	4.56	
2023-01-17 01:00:00	0.59	14.38	58.13	30.65	3.24	0.9	14.72	50.77	27.72	26.62	3.85	1.10	1.10	66.01	26.24	26.24	3.85	1.10	1.10	0.52	15.38	18.19	68.4	11.7	11.7	14.5	11.7	4.56		
2023-01-17 02:00:00	0.55	14.34	55.16	30.83	2.21	0.9	14.84	49.84	49.84	24.42	3.05	1.32	1.32	55.18	19.89	19.89	2.09	1.25	1.25	0.55	15.34	18.26	85.27	17.24	4.77	17.24	4.77	6.54		
2023-01-17 03:00:00	0.5	14.3	51.83	28.23	2.95	0.7	14.58	47.55	38.23	3.99	3.39	3.39	13.22	13.22	51.46	20.13	13.3	1.33	0.81	1.35	0.53	15.3	17.59	75.49	17.98	16.69	6.54	6.54		
2023-01-17 04:00:00	0.63	15.22	49.3	1.31	2.97	0.69	14.34	42.62	40.87	0.72	3.88	3.88	0.61	0.61	45.36	19.44	1.88	1.88	0.79	1.22	0.52	17.22	17.22	45.26	16.69	16.69	5.54	5.54		
2023-01-17 05:00:00	0.46	15.63	48.87	23.28	2.97	0.72	14.3	40.87	23.27	3.91	2.04	2.04	0.71	0.71	44.81	21.24	1.88	1.88	1.19	1.19	0.51	19.19	17.63	67.25	16.39	16.39	5.03	5.03		
2023-01-17 06:00:00	0.57	17.16	50.31	30.27	2.6	0.67	15.16	37.07	25.17	3.92	3.91	3.91	0.72	0.72	41.46	20.94	4.73	4.73	0.78	1.19	0.54	19.18	17.36	67.25	16.39	16.39	5.76	5.76		
2023-01-17 07:00:00	0.51	16.18	59.56	38.08	2.6	0.59	15.43	39.62	39.62	4.16	4.41	4.41	0.67	0.67	47.9	19.82	18.38	18.38	0.66	0.66	0.54	18.38	17.97	79.57	19.44	19.44	6.54	6.54		
2023-01-17 08:00:00	0.38	16	58.93	33.75	4.41	0.43	17.16	46.55	46.55	4.77	4.77	4.77	0.67	0.67	50.56	20.76	9.79	9.79	0.53	0.53	0.53	14.34	66.66	66.66	18.64	18.64	5.29	5.29		
2023-01-17 09:00:00	0.34	15.65	58.02	32.75	4.77	0.41	16.18	47.77	21.08	4.77	21.08	4.77	0.67	0.67	46.04	15.13	12.74	12.74	0.57	0.57	0.57	14.3	59.98	59.98	18.64	18.64	6.01	6.01		
2023-01-17 10:00:00	0.46	14.34	57.38	24.57	3.72	0.43	16.99	46.55	47.77	21.08	4.77	4.77	0.67	0.67	47.16	14.81	9.25	9.25	0.46	0.46	0.46	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 11:00:00	0.45	14.3	55.37	21.08	3.72	0.38	15.45	44.98	44.98	4.77	4.77	4.77	0.67	0.67	45.55	15.83	15.83	15.83	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 12:00:00	0.45	15.22	55.3	21.08	3.72	0.38	15.45	44.98	44.98	4.77	4.77	4.77	0.67	0.67	45.55	15.83	15.83	15.83	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 13:00:00	0.42	15.63	57.28	21.76	4.21	0.47	14.86	39.33	39.33	4.21	4.21	4.21	0.58	0.58	44.49	19.43	13.65	13.65	0.44	0.44	0.44	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 14:00:00	0.45	17.16	53.1	24.82	3.98	0.25	16.1	44.03	44.03	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 15:00:00	0.66	16.18	64.34	25.14	2.89	0.25	16.52	48.91	48.91	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 16:00:00	0.78	15.65	75.4	29.44	3.04	0.34	15.83	53.92	53.92	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 17:00:00	0.88	15.03	81.33	33.92	3.75	0.31	16.03	60.18	60.18	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 18:00:00	0.8	14.34	86.63	40.23	3.61	0.34	15.44	73.99	73.99	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 19:00:00	0.8	15.03	84.49	33.92	3.75	0.31	16.03	60.18	60.18	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 20:00:00	0.78	14.34	80.37	46.5	3.18	0.34	15.44	73.99	73.99	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 21:00:00	0.8	15.22	80.37	47.6	2.47	0.34	15.44	73.99	73.99	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-17 22:00:00	0.89	15.07	80.37	44.23	2.47	0.34	15.44	73.99	73.99	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 00:00:00	0.8	15.24	80.37	46.5	3.18	0.34	15.44	73.99	73.99	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 01:00:00	0.78	15.07	80.37	44.23	2.47	0.34	15.44	73.99	73.99	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 02:00:00	0.8	15.24	80.37	46.5	3.18	0.34	15.44	73.99	73.99	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 03:00:00	0.75	15.34	69.45	35.92	2.37	0.27	14.42	56.81	56.81	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 04:00:00	0.71	15.7	65.73	37.4	3.63	0.34	14.42	56.81	56.81	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 05:00:00	0.74	15.32	61.6	37.4	2.77	0.27	15.12	50.77	50.77	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 06:00:00	0.72	15.34	58	36.7	3.56	0.27	15.12	50.77	50.77	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 07:00:00	0.72	15.18	61.99	43.07	3.59	0.33	15.97	52.59	52.59	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 08:00:00	0.64	15.64	72.83	45.93	3.59	0.33	15.97	52.59	52.59	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 09:00:00	0.64	15.64	72.83	45.93	3.59	0.33	15.97	52.59	52.59	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 10:00:00	0.44	17.16	75.27	44.22	4.03	0.33	15.1	49.1	49.1	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 11:00:00	0.44	16.18	69.02	40.22	4.03	0.33	15.1	49.1	49.1	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 12:00:00	0.44	16.18	69.02	40.22	4.03	0.33	15.1	49.1	49.1	4.91	4.91	4.91	0.57	0.57	44.03	19.33	2.3	2.3	0.45	0.45	0.45	13.22	57.15	57.15	12.11	12.11	6.3	6.3		
2023-01-18 13:00:00	0.51	15.65	56.1	30.53																										

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Time	AAQMS_1 (Hostel)					AAQMS_2 (Nursery)				
	CAAQMS CO(mg/m ³) (avg)	CAAQMS NOX(µg/ m ³) (avg)	CAAQMS PM10(µg/ m ³) (avg)	CAAQMS PM2.5(µg/ m ³) (avg)	CAAQMS SO2(µg/m ³) (avg)	CAAQMS CO(mg/m ³) (avg)	CAAQMS NOX(µg/ m ³) (avg)	CAAQMS PM10(µg/ m ³) (avg)	CAAQMS PM2.5(µg/ m ³) (avg)	CAAQMS SO2(µg/m ³) (avg)
01-12-2022 00:00	1.13	9.9	38.7	11.5	23.09	0.63	18.35	31.38	26.22	4.84
02-12-2022 00:00	0.4		75.06	40.36	7.56	0.65	18.86	26.4	31.53	4.93
03-12-2022 00:00	0.67	10.27	77.78	37.38	6.76	0.72	26.24	40.59	30.99	4.98
04-12-2022 00:00	0.68	9.93		34.84	6.5	0.79	13.07	62.76	39.1	5.02
05-12-2022 00:00	0.67	9.93	63.18	35.1	6.57	0.79	13.16	91.39	44.47	4.25
06-12-2022 00:00	0.64	10.02	58.91	32.86	5.99	0.72	13.1		44.33	4.26
07-12-2022 00:00	0.59	9.83	47.06	25.15	5.86	0.67	13.06		24.4	5.41
08-12-2022 00:00	0.6	9.84	41.09	21.47	5.62	0.7	13.06	38.15	18.53	4.68
09-12-2022 00:00	0.56	9.86	53.32	27.58	5.8	0.8	13.07	54.06	31.55	4.97
10-12-2022 00:00	0.83	9.7	72.44	40.4	4.49	0.86	13.1	66.69	42.89	4.26
11-12-2022 00:00	0.78	9.7	56.79	32.25	4.21	0.8	13.06	59.02	42.47	4.41
12-12-2022 00:00	0.67	9.7	50.96	26.5	3.98	0.66	13.02	47.02	42.83	4.77
13-12-2022 00:00	0.53	9.7	36.3	18.78	3.54	0.58	13.05	34.7	42.83	5.02
14-12-2022 00:00	0.49	9.7	31	15.48	3.66	0.56	13.03	30.18	23.17	5.16
15-12-2022 00:00	0.53	9.7	37.66	18.9	4.04	0.67	13.06	40.22	20.96	5.28
16-12-2022 00:00		16.18	33.44	10.28	8.64	0.67	13.06	37.52	22.17	4.7
17-12-2022 00:00	1.68	7.87	34.6	13.62	5.73	0.64	13.06	46.67	22.03	4.79
18-12-2022 00:00	0.6	9.8	45.47	23.91	4.77	0.66	13.09	42.55	25.04	5.07
19-12-2022 00:00	0.67	9.7	43.98	25.21	4.56	0.71	13.11	50.4	28.11	4.73
20-12-2022 00:00	0.73	12.1	51.92	33.37	4.37	0.8	13.01		31.77	4.91
21-12-2022 00:00	0.49	10.68	42.57	20.23	6.23	0.82	12.98	54.02	33.7	4.37
22-12-2022 00:00	0.62	10.64	47.35	27.16	3.99	0.79	13.01	53.7	31.97	4.6
23-12-2022 00:00	0.61	9.69	44.02	23.88	4.5	0.79	12.89	55.17	28.81	5.47
24-12-2022 00:00		9.58	36.22	28.6	6.1	0.86	12.87	62.12	36.86	4.03
25-12-2022 00:00	0.66	10.65	50.92	33.59	3.42	0.79	12.91	61.77	37.23	4.73
26-12-2022 00:00	0.44	10.21	52.53	36.77	4.77	0.74	12.87	51.63	32.2	4.1
27-12-2022 00:00	0.66	9.7	55.85	33.22	3.15	0.79	12.9	50.66	33.6	4.04
28-12-2022 00:00	0.62	9.7	37.06	25.71	3.07	0.79	12.84	38.09	23.41	3.92
29-12-2022 00:00	0.63	9.7	33.48	22.07	3.07	0.78	12.89	35.32	22.09	4.89
30-12-2022 00:00	0.54	9.7	35	20.14	3.01	0.65	12.77	33.35	18.41	5.37
31-12-2022 00:00	0.96	9.7	75.11	44.92	2.91	1.09	12.82	66.99	43.41	3.68
Av	0.68	10.11	48.66	27.14	5.48	0.74	13.79	48.66	31.52	4.70
Min	0.40	7.87	31.00	10.28	2.91	0.56	12.77	26.40	18.41	3.68
Max	1.68	16.18	77.78	44.92	23.09	1.09	26.24	91.39	44.47	5.47

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Time	AAQMS_3 (Admin)					AAQMS_4 (CHP)				
	CAAQMS CO(mg/m ³) (avg)	CAAQMS NOX(μ g/ m ³) (avg)	CAAQMS PM10(μ g/ m ³) (avg)	CAAQMS PM2.5(μ g/ m ³) (avg)	CAAQMS SO2(μ g/m ³) (avg)	CAAQMS CO(mg/m ³) (avg)	CAAQMS NOX(μ g/ m ³) (avg)	CAAQMS PM10(μ g/ m ³) (avg)	CAAQMS PM2.5(μ g/ m ³) (avg)	CAAQMS SO2(μ g/m ³) (avg)
01-12-2022 00:00	0.67	12.57	67.37	17.8	5.07	1.14	12.2		41.28	5.92
02-12-2022 00:00	0.67	12.57	68.92	18.82	4.9	0.72	12.2	44.79	33.02	30.73
03-12-2022 00:00	0.9	12.53	62.94	21	5.54	0.95	12.2	61.83	44.85	34.71
04-12-2022 00:00	0.8	12.57	69.27	30.32	4.24	0.96	12.2	72.85	47.11	39.87
05-12-2022 00:00	0.8	12.57	67.8	28.23	4.13	0.98	12.2	68	44.62	25.07
06-12-2022 00:00	0.72	12.57	66.76	25.74	4	0.89	12.2	67.2	39.78	12.36
07-12-2022 00:00	0.59	12.57	50.4	18.19	4.47	0.78	12.2	67.51	30.3	11.87
08-12-2022 00:00	0.6	12.57	44.44	15.6	4.15	0.92	12.2	55.35	33.52	14.92
09-12-2022 00:00	0.72	12.57	61.51	22.22	4.52	0.95	12.2	52.93	51.04	15.29
10-12-2022 00:00	0.82	12.57	80.64	31.85	3.91	1.04	12.2	57.68		13.8
11-12-2022 00:00	0.78	12.57	63.64	25.64	3.81	0.93	12.2	48.08	36.47	11.8
12-12-2022 00:00	0.69	12.56	58.14	21.84	4	0.74	12.18	77.71	31.54	12.27
13-12-2022 00:00	0.58	12.57	41.62	14.16	4.27	0.64	12.2	39.46	25.33	11.45
14-12-2022 00:00	0.46	12.57	34.48	10.94	4.22	0.59	12.2		18.85	10.71
15-12-2022 00:00	0.61	12.57	44.93	16.06	4.52	0.76	12.2	18.8	23.79	13.05
16-12-2022 00:00	0.68	12.57	46.59	17.29	4.45	0.81	12.2		25.87	12.59
17-12-2022 00:00	0.7	12.57	51.12	18.71	4.15	0.93	12.2		27.33	12.91
18-12-2022 00:00	0.7	12.57	49.28	18.52	4.37	1.19	12.2		33.26	18.1
19-12-2022 00:00	0.74	12.57	57.66	21.97	4.05	1.01	12.2	35.09	31.66	11.04
20-12-2022 00:00	0.76	12.57	67.39	25.74	4.61	0.95	12.2	42.99	25.16	6.99
21-12-2022 00:00	0.77	12.57	58.08	21.65	6.29	1	12.2	26.83	17.98	5.51
22-12-2022 00:00	1.05	12.57	60.03	23.14	4.21	0.71	12.2	70.17	40.8	5.22
23-12-2022 00:00	1.18	12.57	53.47	19.55	4.21	0.74	12.2	76.93	19.12	5.29
24-12-2022 00:00	1.27	12.57	71.83	26.61	4.24	0.79	12.2		24.73	5.09
25-12-2022 00:00	1.33	12.57	71.28	26.34	4.59	0.74	12.2	78.77	25.81	6.35
26-12-2022 00:00	1.21	12.57	59.11	23.96	4.07	0.69	12.2	61.34	18.4	5.56
27-12-2022 00:00	1.27	12.57	61.03	24.52	4.07	0.92	12.2		21.49	5.77
28-12-2022 00:00	1.34	12.57	43.33	17.23	4.06	0.95	12.2		19.29	6.29
29-12-2022 00:00	1.2	12.57	39.27	15.24	4.88	0.88	12.2	75.26	16.61	8.7
30-12-2022 00:00	1.19	12.57	40.73	15.21	5.06	0.82	12.2	71.53	18.28	9.57
31-12-2022 00:00	1.6	12.57	73.53	32.41	4.18	0.99	12.2	83.73	29.57	6
Av	0.88	12.57	57.63	21.50	4.43	0.87	12.20	58.91	29.90	12.74
Min	0.46	12.53	34.48	10.94	3.81	0.59	12.18	18.80	16.61	5.09
Max	1.60	12.57	80.64	32.41	6.29	1.19	12.20	83.73	51.04	39.87

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OCEMS: Stack Emission



LPGCL U#1

Start time: 18-01-2023 14:00:00
End time: 19-01-2023 14:00:00

Time	1HNE10CQ006_XQ05:	1HNE10CQ003_XQ05:	1HNE10CQ002_XQ05:	1HNE10CQ004_XQ05:	1HNE10CQ001_XQ05:
	av CHIMNEY-OPACTIY	av CHIMNEY--NOX	av CHIMNEY-SO2	av CHIMNEY-CO2	av CHIMNEY-CO
	mg/Nm3	mg/Nm3	mg/Nm3	% BY VOL	ppm
18-01-2023 14:00:00	30.818	282.898	791.356	12.151	0.170
18-01-2023 15:00:00	31.871	182.436	880.151	13.254	116.834
18-01-2023 16:00:00	33.359	124.811	934.065	13.464	45.226
18-01-2023 17:00:00	35.018	128.746	955.017	13.323	15.016
18-01-2023 18:00:00	35.108	139.025	962.173	13.346	10.059
18-01-2023 19:00:00	33.658	152.449	952.329	13.309	12.138
18-01-2023 20:00:00	33.239	179.480	952.783	12.938	2.992
18-01-2023 21:00:00	32.587	182.448	948.948	13.002	35.117
18-01-2023 22:00:00	31.404	181.885	961.807	12.729	13.044
18-01-2023 23:00:00	29.578	354.736	902.370	11.983	0.367
19-01-2023 00:00:00	28.973	370.307	889.049	12.010	0.000
19-01-2023 01:00:00	28.907	371.489	876.539	12.013	0.000
19-01-2023 02:00:00	28.876	405.166	850.810	11.874	0.000
19-01-2023 03:00:00	28.845	422.790	844.006	11.763	0.000
19-01-2023 04:00:00	28.734	419.559	845.746	11.810	0.000
19-01-2023 05:00:00	29.616	314.526	877.270	12.322	40.169
19-01-2023 06:00:00	30.960	257.064	964.345	12.824	132.345
19-01-2023 07:00:00	31.318	243.219	986.647	12.731	88.537
19-01-2023 08:00:00	32.182	236.899	980.881	12.739	87.090
19-01-2023 09:00:00	31.544	200.633	981.913	13.023	111.982
19-01-2023 10:00:00	33.092	102.551	571.847	7.816	38.629
19-01-2023 11:00:00	32.733	135.516	947.569	13.070	21.353
19-01-2023 12:00:00	32.888	125.371	954.862	13.216	23.917
19-01-2023 13:00:00	33.262	179.559	907.529	12.367	3.097
Average:	✓ 31.607	237.232	905.000	12.461	33.253
Total:	758.570	5,693.56	21,720.01	299.075	798.082
Max:	35.108	422.790	986.647	13.464	132.345
Min:	28.734	102.551	571.847	7.816	0.000

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Annexure - SEC

OCEMS: Stack emission



LPGCL U#2

Start time: 18-01-2023 15:00:00
End time: 19-01-2023 15:00:00

Time	2HNE10CQ006_XQ05: CHIMNEY-OPACTIV av mg/Nm3	2HNE10CQ003_XQ05: CHIMNEY--NOX av mg/Nm3	2HNE10CQ002_XQ05: CHIMNEY-SO2 av mg/Nm3	2HNE10CQ004_XQ05: CHIMNEY-CO2 av % BY VOL	2HNE10CQ001_XQ05: CHIMNEY-CO av ppm
18-01-2023 15:00:00	27.312	297.927	889.010	11.049	5.564
18-01-2023 16:00:00	28.535	331.721	921.690	11.260	0.152
18-01-2023 17:00:00	28.805	347.571	948.951	11.035	0.000
18-01-2023 18:00:00	29.246	347.508	982.011	10.862	0.000
18-01-2023 19:00:00	29.066	338.095	990.976	10.840	0.000
18-01-2023 20:00:00	28.176	336.245	976.436	10.785	0.000
18-01-2023 21:00:00	28.088	325.391	962.931	10.838	0.000
18-01-2023 22:00:00	28.300	328.538	921.061	10.279	0.000
18-01-2023 23:00:00	26.530	282.891	918.686	9.748	0.000
19-01-2023 00:00:00	26.045	260.686	908.570	10.118	0.001
19-01-2023 01:00:00	25.987	271.773	877.911	10.034	0.221
19-01-2023 02:00:00	26.112	276.270	871.887	10.144	0.301
19-01-2023 03:00:00	26.246	288.818	870.740	9.955	0.003
19-01-2023 04:00:00	26.072	292.017	877.039	9.973	0.207
19-01-2023 05:00:00	27.081	309.445	897.337	10.747	3.782
19-01-2023 06:00:00	27.797	319.332	946.616	11.244	6.424
19-01-2023 07:00:00	27.716	323.963	955.409	11.058	4.450
19-01-2023 08:00:00	26.852	321.093	946.770	11.076	8.157
19-01-2023 09:00:00	27.748	214.412	615.965	7.340	5.231
19-01-2023 10:00:00	28.028	216.209	619.952	7.311	9.835
19-01-2023 11:00:00	28.632	308.463	966.549	11.327	18.369
19-01-2023 12:00:00	28.247	304.734	1,001.44	11.660	56.306
19-01-2023 13:00:00	27.871	285.440	1,048.41	11.516	31.029
19-01-2023 14:00:00	29.532	322.681	1,003.33	10.790	0.088
Average:	✓ 27.668	302.134	913.320	10.458	6.255
Total:	664.024	7,251.22	21,919.67	250.989	150.117
Max:	29.532	347.571	1,048.41	11.660	56.306
Min:	25.987	214.412	615.965	7.311	0.000

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Unit #1

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Annex - S-D

Stack emissions

Start time:	16-01-2023 14:00:00					
End time:	19-01-2023 14:00:00					
Time	1HNE10CQ006_XQ05: av CHIMNEY-OPACTIY	1HNE10CQ003_XQ05: av CHIMNEY-NOX	1HNE10CQ002_XQ05: av CHIMNEY-SO2	1HNE10CQ004_XQ05: av CHIMNEY-CO2	1HNE10CQ001_XQ05: av CHIMNEY-CO	
	mg/Nm3	mg/Nm3	mg/Nm3	% BY VOL	ppm	
16-01-2023 14:00:00	31.197	169.689	830.928	12.584	57.895	
16-01-2023 15:00:00	32.252	134.336	869.602	13.097	117.510	
16-01-2023 16:00:00	32.775	118.128	881.501	12.977	72.976	
16-01-2023 17:00:00	33.919	134.948	912.979	12.981	74.352	
16-01-2023 18:00:00	34.456	159.074	930.672	12.918	44.981	
16-01-2023 19:00:00	34.298	172.097	951.052	12.819	24.301	
16-01-2023 20:00:00	35.159	191.163	954.918	12.765	6.162	
16-01-2023 21:00:00	33.584	201.754	962.397	12.777	2.792	
16-01-2023 22:00:00	32.417	244.044	925.064	12.163	2.024	
16-01-2023 23:00:00	29.907	392.943	849.160	11.029	0.006	
17-01-2023 00:00:00	28.842	376.349	855.866	11.490	0.000	
17-01-2023 01:00:00	28.819	394.159	838.591	11.345	0.000	
17-01-2023 02:00:00	28.778	403.974	821.688	11.323	0.000	
17-01-2023 03:00:00	28.755	423.725	802.248	11.206	0.000	
17-01-2023 04:00:00	28.640	434.112	802.882	11.321	0.000	
17-01-2023 05:00:00	29.019	383.076	823.240	11.928	12.366	
17-01-2023 06:00:00	30.980	272.158	854.361	12.543	32.205	
17-01-2023 07:00:00	31.409	254.809	860.217	12.561	7.630	
17-01-2023 08:00:00	30.752	240.398	866.651	12.635	20.549	
17-01-2023 09:00:00	31.899	217.483	873.408	12.778	63.697	
17-01-2023 10:00:00	32.328	130.127	523.113	7.741	35.706	
17-01-2023 11:00:00	34.648	206.894	856.055	12.958	62.958	
17-01-2023 12:00:00	33.597	206.751	854.425	12.990	39.411	
17-01-2023 13:00:00	32.926	199.948	865.477	13.004	19.217	
17-01-2023 14:00:00	33.412	182.081	884.947	13.282	19.572	
17-01-2023 15:00:00	33.779	177.926	890.658	13.171	9.262	
17-01-2023 16:00:00	35.116	176.186	894.766	13.060	4.738	
17-01-2023 17:00:00	34.325	177.168	921.278	12.964	3.764	
17-01-2023 18:00:00	33.478	169.487	935.542	13.000	4.265	
17-01-2023 19:00:00	33.374	172.366	935.652	12.808	1.232	
17-01-2023 20:00:00	33.111	166.546	932.091	12.773	0.865	
17-01-2023 21:00:00	32.597	167.582	922.550	12.716	0.056	
17-01-2023 22:00:00	30.285	172.930	909.366	12.595	0.950	
17-01-2023 23:00:00	29.289	319.204	837.176	11.722	0.122	
18-01-2023 00:00:00	28.906	345.055	812.101	11.697	0.000	

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Unit #1
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Annex-5-E

Stack-connection

18-01-2023 01:00:00	28.800	375.781	815.670	11.678	0.000
18-01-2023 02:00:00	28.725	405.824	814.929	11.633	0.000
18-01-2023 03:00:00	28.721	395.286	819.749	11.773	0.000
18-01-2023 04:00:00	28.596	394.905	805.084	11.711	0.000
18-01-2023 05:00:00	29.057	327.631	823.716	12.278	17.999
18-01-2023 06:00:00	30.639	250.118	889.559	12.850	63.478
18-01-2023 07:00:00	30.631	219.891	901.627	12.869	84.168
18-01-2023 08:00:00	31.125	197.733	869.562	12.587	9.939
18-01-2023 09:00:00	30.863	172.476	858.237	12.705	5.013
18-01-2023 10:00:00	31.707	101.004	522.980	7.715	3.843
18-01-2023 11:00:00	32.439	153.941	889.923	13.082	10.533
18-01-2023 12:00:00	32.295	145.072	897.286	13.200	80.732
18-01-2023 13:00:00	31.433	296.302	818.613	12.132	0.402
18-01-2023 14:00:00	30.818	282.898	791.356	12.151	0.170
18-01-2023 15:00:00	31.871	182.436	880.151	13.254	116.834
18-01-2023 16:00:00	33.359	124.811	934.065	13.464	45.226
18-01-2023 17:00:00	35.018	128.746	955.017	13.323	15.016
18-01-2023 18:00:00	35.108	139.025	962.173	13.346	10.059
18-01-2023 19:00:00	33.668	152.449	952.329	13.309	12.198
18-01-2023 20:00:00	33.239	179.480	952.783	12.938	2.992
18-01-2023 21:00:00	32.587	182.448	948.948	13.002	35.117
18-01-2023 22:00:00	31.404	181.885	961.807	12.729	13.044
18-01-2023 23:00:00	29.578	354.736	902.370	11.983	0.367
19-01-2023 00:00:00	28.973	370.307	889.049	12.010	0.000
19-01-2023 01:00:00	28.907	371.489	876.539	12.013	0.000
19-01-2023 02:00:00	28.876	405.166	850.810	11.874	0.000
19-01-2023 03:00:00	28.845	422.790	844.006	11.763	0.000
19-01-2023 04:00:00	28.734	419.559	845.746	11.810	0.000
19-01-2023 05:00:00	29.616	314.526	877.270	12.322	40.169
19-01-2023 06:00:00	30.960	257.064	964.345	12.824	132.345
19-01-2023 07:00:00	31.318	243.219	986.647	12.731	88.537
19-01-2023 08:00:00	32.182	236.899	980.881	12.739	87.090
19-01-2023 09:00:00	31.544	200.633	981.913	13.023	111.982
19-01-2023 10:00:00	33.092	102.551	571.847	7.816	38.629
19-01-2023 11:00:00	32.733	135.516	947.569	13.070	21.353
19-01-2023 12:00:00	32.888	125.371	954.862	13.216	23.917
19-01-2023 13:00:00	33.262	179.559	907.529	12.367	3.097
Average:	31.564	241.922	873.466	12.320	24.941
Total:	2,272.63	17,418.39	62,889.56	887.009	1,795.75
Max:	35.159	434.112	986.647	13.464	132.345
Min:	28.596	101.004	522.980	7.715	0.000

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Annex S-F

Start time: 16-01-2023 14:00:00
 End time: 19-01-2023 14:00:00

Time	2HNE10CQ006_XQ05:	2HNE10CQ003_XQ05:	2HNE10CQ002_XQ05:	2HNE10CQ004_XQ05:	2HNE10CQ001_XQ05:
	av CHIMNEY-OPACTIV	av CHIMNEY--NOX	av CHIMNEY-SO2	av CHIMNEY-CO2	av CHIMNEY-CO
	mg/Nm3	mg/Nm3	mg/Nm3	% BY VOL	ppm
16-01-2023 14:00:00	27.794	324.785	823.171	10.650	7.719
16-01-2023 15:00:00	28.828	323.622	867.947	11.279	29.247
16-01-2023 16:00:00	28.630	337.542	896.479	11.287	14.063
16-01-2023 17:00:00	28.672	339.234	924.748	11.139	7.773
16-01-2023 18:00:00	28.244	335.202	949.362	11.304	16.338
16-01-2023 19:00:00	28.196	341.231	960.400	11.340	22.491
16-01-2023 20:00:00	28.148	338.310	976.415	11.288	24.819
16-01-2023 21:00:00	28.198	347.324	972.572	10.996	5.650
16-01-2023 22:00:00	28.222	358.610	950.655	10.610	0.176
16-01-2023 23:00:00	26.803	311.049	921.813	10.124	0.022
17-01-2023 00:00:00	26.085	293.615	928.805	10.275	0.515
17-01-2023 01:00:00	25.939	294.278	901.313	9.968	0.451
17-01-2023 02:00:00	25.904	280.105	886.519	10.140	0.622
17-01-2023 03:00:00	25.891	277.090	854.604	10.216	0.611
17-01-2023 04:00:00	25.854	281.941	834.320	10.080	0.809
17-01-2023 05:00:00	26.051	289.864	841.895	10.578	42.895
17-01-2023 06:00:00	28.135	336.478	898.608	11.275	35.464
17-01-2023 07:00:00	27.970	349.903	918.657	11.080	17.406
17-01-2023 08:00:00	27.742	351.620	934.495	10.916	9.304
17-01-2023 09:00:00	27.889	228.164	617.839	7.222	6.004
17-01-2023 10:00:00	28.591	233.296	630.204	7.220	6.381
17-01-2023 11:00:00	28.596	335.922	1,035.73	11.109	6.715
17-01-2023 12:00:00	28.932	339.825	1,072.26	11.084	5.348
17-01-2023 13:00:00	29.281	343.247	1,042.65	10.728	0.976
17-01-2023 14:00:00	29.933	368.157	1,025.09	10.681	0.134
17-01-2023 15:00:00	28.552	351.297	1,058.49	11.063	3.187
17-01-2023 16:00:00	29.020	354.023	1,040.13	11.136	0.799
17-01-2023 17:00:00	29.373	356.888	1,018.52	11.030	0.579
17-01-2023 18:00:00	29.250	355.099	995.893	10.876	0.003
17-01-2023 19:00:00	28.281	357.408	983.184	10.820	0.000
17-01-2023 20:00:00	28.150	355.848	986.160	10.785	0.000
17-01-2023 21:00:00	27.726	352.377	974.370	10.777	0.757
17-01-2023 22:00:00	26.597	324.453	941.784	10.794	14.988
17-01-2023 23:00:00	26.739	297.920	814.534	9.802	1.144
18-01-2023 00:00:00	26.042	297.128	767.753	9.608	0.003

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Unit #2
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Armeda S-6

18-01-2023 01:00:00	25.935	275.272	757.453	9.586	0.324
18-01-2023 02:00:00	26.064	273.822	766.825	9.552	0.534
18-01-2023 03:00:00	26.128	293.836	815.499	9.761	0.225
18-01-2023 04:00:00	25.849	286.879	841.381	9.741	0.678
18-01-2023 05:00:00	26.137	308.728	844.174	10.149	1.642
18-01-2023 06:00:00	27.682	345.577	889.294	10.700	4.940
18-01-2023 07:00:00	27.775	359.137	877.853	10.500	1.617
18-01-2023 08:00:00	27.802	369.190	872.107	10.434	0.823
18-01-2023 09:00:00	27.866	243.522	565.088	6.832	0.672
18-01-2023 10:00:00	28.009	236.972	550.263	7.117	0.791
18-01-2023 11:00:00	28.910	350.356	861.153	10.839	0.030
18-01-2023 12:00:00	28.387	341.977	861.580	10.719	0.000
18-01-2023 13:00:00	26.723	343.640	826.749	9.811	0.003
18-01-2023 14:00:00	26.423	285.665	841.233	10.352	15.711
18-01-2023 15:00:00	27.312	297.927	889.010	11.049	5.564
18-01-2023 16:00:00	28.535	331.721	921.690	11.260	0.152
18-01-2023 17:00:00	28.805	347.571	948.951	11.035	0.000
18-01-2023 18:00:00	29.246	347.508	982.011	10.862	0.000
18-01-2023 19:00:00	29.066	338.095	990.976	10.840	0.000
18-01-2023 20:00:00	28.176	336.245	976.436	10.785	0.000
18-01-2023 21:00:00	28.088	325.391	962.931	10.838	0.000
18-01-2023 22:00:00	28.300	328.538	921.061	10.279	0.000
18-01-2023 23:00:00	26.530	282.891	918.686	9.748	0.000
19-01-2023 00:00:00	26.045	260.686	908.570	10.118	0.001
19-01-2023 01:00:00	25.987	271.773	877.911	10.034	0.221
19-01-2023 02:00:00	26.112	276.270	871.887	10.144	0.301
19-01-2023 03:00:00	26.246	288.818	870.740	9.955	0.003
19-01-2023 04:00:00	26.072	292.017	877.039	9.973	0.207
19-01-2023 05:00:00	27.081	309.445	897.337	10.747	3.782
19-01-2023 06:00:00	27.797	319.332	946.616	11.244	6.424
19-01-2023 07:00:00	27.716	323.963	955.409	11.058	4.450
19-01-2023 08:00:00	26.852	321.093	946.770	11.076	8.157
19-01-2023 09:00:00	27.748	214.412	615.965	7.340	5.231
19-01-2023 10:00:00	28.028	216.209	619.952	7.311	9.835
19-01-2023 11:00:00	28.632	308.463	966.549	11.327	18.369
19-01-2023 12:00:00	28.247	304.734	1,001.44	11.660	56.306
19-01-2023 13:00:00	27.871	285.440	1,048.41	11.516	31.029
Average:	27.617	313.972	893.533	10.355	6.408
Total:	1,988.44	22,605.97	64,334.36	745.573	461.412
Max:	29.933	369.190	1,072.26	11.660	56.306
Min:	25.849	214.412	550.263	6.832	0.000

Annex-S-H

Stack Emission for Month Dec. 2022

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Time	Stack_1_Boiler			Stack_2_Boiler			Stack_3_Boiler		
	NOX(mg/nm ³) (avg)	PM(mg/nm ³) (avg)	SOX(mg/nm ³) (avg)	NOX(mg/nm ³) (avg)	PM(mg/nm ³) (avg)	SOX(mg/nm ³) (avg)	NOX(mg/nm ³) (avg)	PM(mg/nm ³) (avg)	SOX(mg/nm ³) (avg)
01-12-2022 00:00	220.56	31.19	702.56	314.86	27.53	737.91	306.14	15.53	1084.26
02-12-2022 00:00	222.47	31.89	791.23	340.96	27.63	816.56	364.48	17.35	1260.41
03-12-2022 00:00	205.92	32.91	641.63	332.04	28.73	720.82	336.26	17.38	1075.48
04-12-2022 00:00	226.67	31.29	723.36	331.59	27.76	829.28	345.24	16.75	1086.36
05-12-2022 00:00	176.02	33.13	847.59	360.55	29.14	902.18	315.76	16.6	1317.51
06-12-2022 00:00	236.07	32.57	685.13	322.7	28.14	772.72	347.07	15.27	1042.77
07-12-2022 00:00	198.13	32.18	778.71	344.78	28.57	838.82	363.58	14.03	1154.22
08-12-2022 00:00	193.32	31.32	751.24	340.76	28.12	799.6	363.86	12.6	1161.31
09-12-2022 00:00	174.09	31.49	718.2	335.19	28.01	750.02	340.94	21.39	1104.18
10-12-2022 00:00	174.08	31.81	741.66	352.28	28.26	817.72	313.81	26.15	1107.72
11-12-2022 00:00	201.2	31.68	842.87	320.33	27.84	921.09	338.75	19.54	1265.69
12-12-2022 00:00	244.03	31.09	1002.18	340.64	27.93	834.7	357	28.76	1339.75
13-12-2022 00:00	274.07	32.23	1241.33	323.95	29.07	978.92	340.94	33.44	1135.89
14-12-2022 00:00	294.33	31.66	856.75	317.1	28.43	1048.94	306.58	32.42	1006.77
15-12-2022 00:00	251.81	31.93	860.67	304.61	28.56	972.64	287.62	30.22	1050.38
16-12-2022 00:00	265.37	32.77	771.32				302.59	26.16	947.91
17-12-2022 00:00	230.01	32.51	862.84				311.19	22.92	1056.64
18-12-2022 00:00	255.02	32.17	797.51				304.71	18.2	924.56
19-12-2022 00:00	212.88	33.21	737.22	217.46	9.71	587.53	287.4	19.89	869.34
20-12-2022 00:00	224.71	33.79	845.33	352.14	28.15	937.25	311.55	23.43	880.63
21-12-2022 00:00	209.64	33.12	941.37	330.29	31.68	1083.42	333.19	22.98	1109.26
22-12-2022 00:00	203.85	33.49	1019.09	360.54	31.11	1109.26	304.94	23.13	1117.21
23-12-2022 00:00	239.32	33.07	1034.7	343.82	31.04	1037.05	345.48	22.22	1223.69
24-12-2022 00:00	240.48	32.21	1006.53	321.67	29.12	1009.11	305.24	20.49	1024.43
25-12-2022 00:00	219.44	32.11	933.6	326.86	29.12	1035.07	317.02	14.03	1040.65
26-12-2022 00:00	211.01	31.52	778.49	311.46	28.03	945.43	302.75	20.58	936.57
27-12-2022 00:00	215.62	31.8	833.4	315.12	30.05	942.43	317.85	23.67	1002.55
28-12-2022 00:00	214.55	32.67	940.71	328.25	30.12	1118.49	287.59	27.44	1191.52
29-12-2022 00:00	205.01	32.5	962.41	350.98	30.38	1115.69	281.04	33.48	1163.72
30-12-2022 00:00	220.11	32.77	874.92	330.64	29.94	956.5	324.7	25.79	1010.51
31-12-2022 00:00	235.36	32.33	1086.22	321.74	28.67	1044.24	307.56	34.72	1229.23
Av	222.42	32.27	858.41	328.33	28.24	916.55	321.70	22.47	1094.23

ETP: Effluent Characterization

Annex S.2

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Time	ETP_1			
	Flow Rate (m ³ /hr) (avg)	pH (avg)	TSS (mg/L) (avg)	Temperature (°C) (avg)
01-12-2022 00:00	142.11	7.56	0.86	24.74
02-12-2022 00:00	66.57	7.54	3.28	23.79
03-12-2022 00:00	124.32	7.28	2.08	24.6
04-12-2022 00:00	132.69	6.97	3.84	25.67
05-12-2022 00:00	104.95	7.33	5.26	25.45
06-12-2022 00:00	130.7	7.2	3.27	24.72
07-12-2022 00:00	52.48	7.03	2.47	24.11
08-12-2022 00:00	143.32	6.68	6.63	24.4
09-12-2022 00:00	109.38	7.05	4.92	24.63
10-12-2022 00:00	156.67	7.85	6.24	24.46
11-12-2022 00:00	110.36	8	2.46	24.76
12-12-2022 00:00	72.07	7.8	3.95	23.37
13-12-2022 00:00	77.31	7.75	2.77	26.6
14-12-2022 00:00	98.91	7.69	3.75	26.36
15-12-2022 00:00	144.96	7.79	4.11	25.96
16-12-2022 00:00	78.42	7.78	4.16	24.54
17-12-2022 00:00	103.97	7.78	17.19	23.19
18-12-2022 00:00	152.74	7.84	2.76	24.46
19-12-2022 00:00	98.43	7.51	3.84	24.71
20-12-2022 00:00	145.41	7.87	3.91	24.18
21-12-2022 00:00	134.84	7.8	1.18	24.39
22-12-2022 00:00	122.8	7.84	1.19	23.48
23-12-2022 00:00	121.36	7.75	1.18	23.69
24-12-2022 00:00	69.65	7.82	1.19	24.14
25-12-2022 00:00	118.18	7.93	1.16	23.78
26-12-2022 00:00	101.07	7.77	1.15	23.87
27-12-2022 00:00	98.69	7.83	1.15	22.93
28-12-2022 00:00	224.99	8.04	3.34	24.52
29-12-2022 00:00	89.8	7.95	4.71	23.44
30-12-2022 00:00	85.65	7.94	4.27	24.27
31-12-2022 00:00	121.55	7.74	4.01	25.04
Av	114.01	7.64	3.62	24.46

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Regional Laboratory

Annex 5-J

Ph- 0510-2320473

email- rojhansi@uppcb.in



U.P. POLLUTION CONTROL BOARD

AVAS VIKAS COLONY (TALPURA YOJNA)

KANPUR ROAD, JHANSI

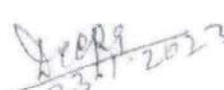
ANALYSIS REPORT

1. Name of Industry : M/S Lalitpur Power Generation Company Limited, Village Mirchwara, lalitpur.
2. Name of Industry's Representative : Mr. B.P. Singh (GM EHS)
3. Sample collected by : Mr. Arun Kumar Mishr (ASO) & Mr. Rishi Kushwaha (LA).
4. Date of Sample Collection : 18.01.2023
5. Sampling Point : Final Outlet of ETP.
6. Sample Method : Grab.

S.N.	Parameter's	Value	Standards Limit
1.	Colour	Colourless	All efforts should be made to remove colour and unpleasant odour as far as practicable.
2.	Odour	Odourless	
3.	pH	7.60	5.5-9.0
4.	Biochemical Oxygen Demand (B.O.D. _{3,27} °C)	14.00	30 mg/l
5.	Chemical Oxygen Demand	56.00	250 mg/l
6.	Total Dissolved Solid	215.00	-
7.	Total Suspended Solid	18.00	100 mg/l
8.	Oil And Grease	1.50	10 mg/l

Analyzed By:


23/1/2023
Assistant Scientific Officer


23/1/2023
Regional Officer



U.P. POLLUTION CONTROL BOARD

AVAS VIKAS COLONY (TALPURA YOJNA)

KANPUR ROAD, JHANSI

ANALYSIS REPORT

1. Name of Industry : M/S Lalitpur Power Generation Company Limited, Village Mirchwara, lalitpur.
2. Name of Industry's Representative : Mr. B.P. Singh (GM EHS)
3. Sample collected by : Mr. Arun Kumar Mishr (ASO) & Mr. Rishi Kushwaha (LA).
4. Date of Sample Collection : 18.01.2023
5. Sampling Point : Final Outlet of STP.
6. Sample Method : Grab.

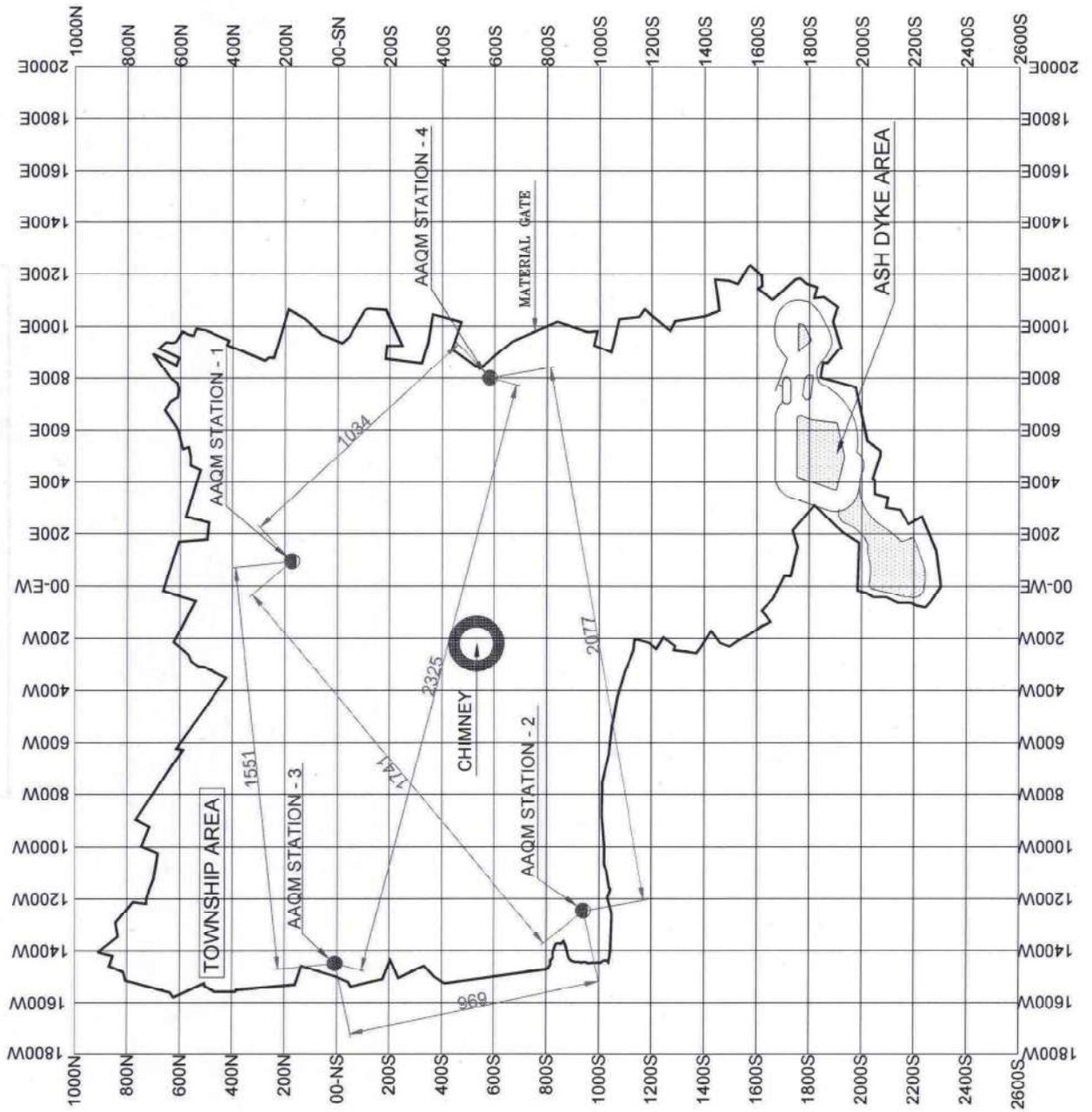
<u>S.N.</u>	<u>Parameter's</u>	<u>Value</u>	<u>Standard Limit as per MoEF and CC Notification October 2017</u>
1.	Colour	Colourless	All efforts should be made to remove colour and unpleasant odour as far as practicable.
2.	Odour	Odourless	
3.	pH	7.70	6.5-9.0
4.	Biochemical Oxygen Demand (B.O.D. _{3,27°C})	7.00	30mg/l
5.	Chemical Oxygen Demand	28.00	-
6.	Total Dissolved Solid	350.00	-
7.	Total Suspended Solid	6.00	100 mg/l
8.	Oil And Grease	2.5	<10 mg/l

Analyzed By:

[Signature]
Assistant Scientific Officer

[Signature]
Regional Officer

LOCATION OF ONLINE AMBIENT AIR QUALITY MONITORING STATION (3 X 660 MW TPP LPGCL, LALITPUR)



कार्यालय चिकित्सा अधीक्षक, सामुदायिक स्वास्थ्य केन्द्र, बार जनपद ललितपुर।

पत्रांक: चि0अधी/संकामक/रोग/2022-23/

दिनांक: 19-01-2022

सेवा में,

एन0जी0टी0 कमेटी

(725/2022)

विषय: ललितपुर पावर जनरेशन कम्पनी लिमिटेड द्वारा संकामक रोग न होने के सम्बन्ध में सूचना।

महोदय

आपको अवगत कराना है कि सामुदायिक स्वास्थ्य केन्द्र, बार के बाह्यरोग विभाग या इमरजेन्सी पिछली 6 माह में कोई भी ललितपुर पावर जनरेशन कम्पनी लिमिटेड द्वारा उत्सर्जित प्रदूषण सम्बन्धित बीमारी (Pneumococcal Disease/Health hazard) नहीं आयी है।

इससे से यह प्रतीत होता है कि कम्पनी द्वारा क्षेत्र में (Pneumococcal Disease/Health hazard) नहीं फैली है।


चिकित्सा अधीक्षक अधीक्षक
सामुदायिक स्वास्थ्य केन्द्र बार
जनपद ललितपुर
जिला-उत्तरप्रदेश 2020

कार्यालय मुख्य चिकित्सा अधिकारी, ललितपुर।

पत्रांक- मु0चि0अ0/बजाज इनर्जी/2022/4759

दिनांक- 13.12.22

प्रबन्धक/निदेशक,
ललितपुर पॉवर जनरेशन कम्पनी लि0,
(बजाज इनर्जी) ललितपुर, उ0प्र0।

विषय- ललितपुर पॉवर जनरेशन कम्पनी लि0, बार, ललितपुर के संचालन द्वारा व्यवसायिक बीमारी की सूचना के संबंध में।

उपरोक्त विषयक, आपके पत्र दिनांक 07.12.2022 के कम में चिकित्सा अधीक्षक, सामु0स्वा0केन्द्र बार, ललितपुर की आख्या दिनांक 13.12.2022 के द्वारा अवगत कराया गया है कि उक्त कम्पनी के संचालन से अभी तक किसी प्रकार की कोई व्यवसायिक बीमारी की सूचना प्राप्त नहीं हुई है, और न ही इस प्रकार का कोई मरीज संज्ञान में आया है।


मुख्य चिकित्सा अधिकारी
Chief Medical Officer
ललितपुर
LALITPUR

पृष्ठांकन-मु0चि0अ0/बजाज इनर्जी/2022/
प्रतिलिपि- जिलाधिकारी महोदय, ललितपुर को अवलोकनार्थ प्रेषित। तद्दिनांक


मुख्य चिकित्सा अधिकारी
ललितपुर।

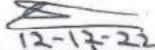
कार्यालय मुख्य पशु चिकित्साधिकारी, ललितपुर।

पत्रांक 156/वी-5/पशुधन/वर्ष 2022-23

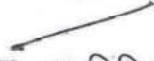
दिनांक 12-12-2022

ललितपुर पावर
जनरेशन कम्पनी लिमिटेड
(बजाज इनर्जी)

आपके पत्र दिनांक 07.12.2022 के द्वारा अवगत कराना है कि विगत 3 वर्षों से विकास खण्ड बार में स्थित ललितपुर पावर जनरेशन कम्पनी लिमिटेड (बजाज इनर्जी) से पालतू पशुओं में कोई भी व्यवसायिक बीमारी की सूचना प्राप्त नहीं हुई है।


12-12-22
(डा० एस०के० पाण्डेय)
मुख्य पशु चिकित्साधिकारी
ललितपुर।

पत्रांक / उक्त दिनांकित
प्रतिलिपि- निम्न लिखित की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1- जिलाधिकारी महोदय ललितपुर, को अवलोकनार्थ।


मुख्य पशु चिकित्साधिकारी,
ललितपुर।

कार्यालय:- सहायक निदेशक मत्स्य, ललितपुर।

पत्रांक:- 619 /विविध/ 2022-23

दिनांक:- 07.12.2022

ललितपुर पावर जनरेशन।

कम्पनी लिमिटेड, ललितपुर।

(बजाज इनर्जी)

विषय:- ललितपुर पावर जनरेशन कम्पनी के संचालन से मछलियों के स्वास्थ्य पर कोई कुप्रभाव न पडने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्र 07.12.2022 के क्रम में अवगत कराना है कि विगत तीन चार वर्षों से विकास खण्ड बार में स्थित ललितपुर पावर जनरेशन कम्पनी लिमिटेड, ललितपुर (बजाज इनर्जी) से पालतू मछलियों में कोई भी व्यवसायिक बीमारी की सूचना प्राप्त नहीं हुयी है।

भवदीय,

प्र०सहायक निदेशक मत्स्य,
सहायक निदेशक मत्स्य
ललितपुर

पत्रांक:-

/विविध/ 2022-23

दिनांक:-07.12.2022

जिलाधिकारी महोदय ललितपुर की सेवा में सादर अवलोकनार्थ प्रेषित।

प्र०सहायक निदेशक मत्स्य,
ललितपुर

कार्यालय जिला कृषि अधिकारी, ललितपुर।

पत्रांक 292 / वी-1 / कृषि / सामान्य / 2022-23 / दिनांक- 8 दिसम्बर, 2022

ललितपुर पावर जनरेशन
कम्पनी लिमिटेड ललितपुर।
(बजाज इनर्जी)
महोदय,

उपरोक्त विषयक आपके पत्र दि० 07.12.2022 के क्रम में अवगत कराना है कि विगत तीन-चार वर्षों से विकास खण्ड बार में स्थित ललितपुर पावर जनरेशन, कम्पनी लिमिटेड ललितपुर (बजाज इनर्जी) से फसलों के नुकसान/कुप्रभाव पड़ने की कोई शिकायत प्राप्त नहीं हुई है।


जिला कृषि अधिकारी
जिला कृषि अधिकारी
ललितपुर

पत्रांक दिनांक उपर।

प्रतिलिपि- जिलाधिकारी महोदय, ललितपुर की सेवा में सादर अवलोकनार्थ प्रेषित।


जिला कृषि अधिकारी
ललितपुर

A-10 ✓

Amexhu - 10

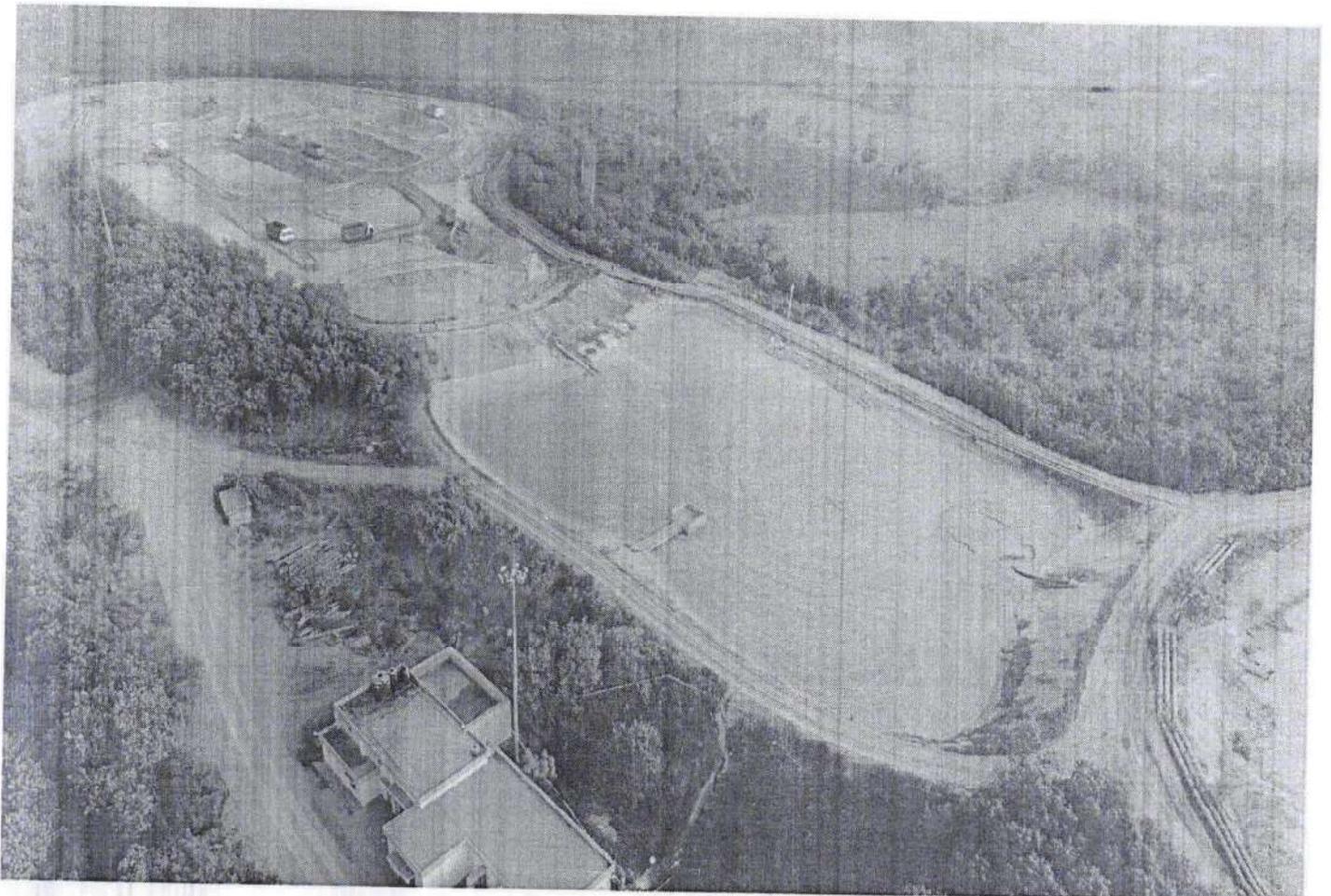
Lalitpur Power Generation Company Ltd. Lalitpur Ash dyke detail

Ash dyke	Ash dyke Area (Acre)	Ash dyke storage volume (M ³)	Ash Dyke bund height (M)	Latitude	Longitude
Part-1	117.03	480000	5	24°46'46" N to 24°46'56" N	78°39'03" E to 78°39'55" E
Part-2	71.44	879000	15	24°47'04" N to 24°47'55" N	78°38'09" E to 78°39'20" E
Part-3	14.15	174000	15	24°46'56" N to 24°47'03" N	78°39'25" E to 78°39'33" E

41

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Lalitpur Power generation Company Ltd
Photographs of Ash dyke



42

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C.T.E - Ist -

Amexue - 11-A

Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं० 134/LLP-999/21
Ref. No.

दिनांक 23/07/2021
Date.....20

सेवा में,

महाप्रबंधक,
मैसर्स ललितपुर पावर जनरेशन कम्पनी लिमिटेड,
मिर्चवारा महरौनी, जनपद-ललितपुर।

विषय : राज्य प्रदूषण नियंत्रण बोर्ड, द्वारा निर्गत Consent to Establish संशोधन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 21.07.2021 का संदर्भ ग्रहण करे, इस सम्बन्ध में अवगत कराना है कि संदर्भ संख्या-129828 दिनांक 14.07.2021 द्वारा स्वीकृत की गयी Consent to Establish की वैधता अवधि दिनांक 14.07.2021 से 14.07.2021 तक अंकित हो गयी है, अतः पूर्व अंकित वैधता अवधि को 14.07.2021 से 13.07.2023 तक संशोधित किया जाता है।

उल्लेखनीय है कि पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा थर्मल पावर जनरेशन प्लांट द्वारा जनित फ्लाई ऐश निस्तारण हेतु प्रख्यापित Guidelines for disposal/utilisation of flyash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries (Regulatory Procedure for Reclamation of Low Lying Areas) हेतु निर्देशित पद्धति का अक्षरशः अनुपालन सुनिश्चित किया जाना बाध्यकारी है।

भवदीय

(निरंजन शर्मा)

क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :14/07/2021 To 14/07/2021

Ref No. - 129828/UPPCB/Jhansi(UPPCBRO)/CTE/LALITPUR/2021 Dated:- 14/07/2021

To ,

Shri AJAYVIKRAM SINGH
M/s LALITPUR POWER GENERATION COMPANY LTD
Village - Burogaon and Mirchwara P.o.- Burogaon,LALITPUR,284123
LALITPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 12574474 dated - 01/07/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Ash	Metric Tonnes/Day	120000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Fly ash Transportation (MT/Month)	120000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
nil	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 14/07/2021 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. Kindly refer your application for Consent to establish dated 01.07.2021 and affidavit No - 05AE566556 dated 14.07.2021 vide which you have stated that the fly ash of Lalitpur Power Generation Company Ltd. shall transported for land filling under the agreement with Shri Ajay Vikram singh to reclaim the agriculture land in this regard a conditional Consent to establish is being issued subjected that the transportation of fly ash shall be covered vehicles to control the ambient air quality as per prescribed norms of fly ash disposal issued by Ministry of Environment and Climate Change, Government of India.
2. In any case of public nuisance complaint this conditional Consent to establish shall be treated as canceled so this is your prime duty to observed and maintain the proper cover of Fly ash Flying in near by area.
3. This permission have no authorization for the production of Fly ash generation and having effect that the transportation of fly ash from Lalitpur Power Generation Company Ltd, Mirchwaraa, Lalitpur premises to agriculture land of agreemented farmers for reclamation of soil only.
4. This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.
5. The Board reserves the right to revoke this conditional consent to establish which has granted at any time in case that industry is violating any of the provision of the Air (Prevention & Control of Pollution) Act, 1981 and water (Prevention & Control of Pollution) Act, 1974 and as amended time to time.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 14/08/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Niranjan
Sharma

Digitally signed by
Niranjan Sharma
Date: 2021.07.14
17:34:27 +05'30'

REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI

Dated:- 14/07/2021

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Copy To -

CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

Niranjan
Sharma

Digitally signed by
Niranjan Sharma
Date: 2021.07.14 17:34:42
+05'30'

REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 132311/UPPCB/Jhansi(UPPCBRO)/CTO/air/LALITPUR/2021

Dated : 28/08/2021

To ,

Shri AJAYVIKRAM SINGH
M/s LALITPUR POWER GENERATION COMPANY LTD
Village - Burogaon and Mirchwara P.o.- Burogaon,LALITPUR,284123
LALITPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. LALITPUR POWER GENERATION COMPANY LTD

Reference Application No. 12911098

Dated : 28/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s LALITPUR POWER GENERATION COMPANY LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/07/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**Niranjan
Sharma**

Digitally signed by
Niranjan Sharma
Date: 2021.08.28
12:38:17 +05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

**Enclosed : As above
(condition of consent):**

Copy to: CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Niranjan
Sharma**

Digitally signed by
Niranjan Sharma
Date: 2021.08.28
12:38:38 +05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

U.P. Pollution Control Board

Dated : 28/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Fly ash Transportation -120000 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The reclamation process by fly ash shall not be the cause of adverse effect to environment and near by the public. The ambient air quality shall maintained properly to control the emissions.
2. The D.G. Sets operation is not permitted hence any type of fuel consumption is not allowed.
3. In any emergency case the generated Hazards waste by the leakage of lubricants and other petroleum products shall be trap by the perfect OGT and safely storage within premises to send TSDF for proper disposal arrangement shall be adopted by the owner of fly ash reclaim process.
4. No any type of industrial or process effluent generation and discharge is not allowed except domestic waste effluent and it shall be treated through septic tank followed by soak pit.
5. No any type of activities which create the public nuisance to near by residers or other farmers agriculture land or transportation etc.
6. Environmental statement will submitted annually before the end of month of September every year.
7. This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.
8. The Board reserves the right to revoke this conditional consent which has granted at any time in case that industry is violating any of the conditions of the consent Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.

UB
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Niranjan
Sharma

Digitally signed by Niranjan Sharma
Date: 2021.08.28 12:38:58 +05'30'

REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
132316/UPPCB/Jhansi(UPPCBRO)/CTO/water/L
ALITPUR/2021

Dated : 28/08/2021

To ,

Shri AJAYVIKRAM SINGH
M/s LALITPUR POWER GENERATION COMPANY LTD
Village - Burogaon and Mirchwara P.o.- Burogaon,LALITPUR,284123
LALITPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. LALITPUR POWER GENERATION COMPANY LTD

Reference Application No :12911832

Dated :28/08/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. LALITPUR POWER GENERATION COMPANY LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 27/07/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**Niranjan
Sharma**

Digitally signed by
Niranjan Sharma
Date: 2021.08.28
12:39:38 +05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

**Enclosed : As above
(condition of consent):**

Copy to: CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Niranjan
Sharma**

Digitally signed by
Niranjan Sharma
Date: 2021.08.28
12:39:56 +05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.LALITPUR POWER GENERATION COMPANY LTD vide

Consent Order No. 12911832/ Water

Dated : 28/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Fly ash Transportation -120000 MT/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1.The reclamation process by fly ash shall not be the cause of adverse effect to environment and near by the public. The ambient air quality shall maintained properly to control the emissions.
2. The D.G. Sets operation is not permitted hence any type of fuel consumption is not allowed.
- 3.In any emergency case the generated Hazards waste by the leakage of lubricants and other petroleum products shall be trap by the perfect OGT and safely storage within premises to send TSDF for proper disposal arrangement shall be adopted by the owner of fly ash reclaim process.
4. No any type of industrial or process effluent generation and discharge is not allowed except domestic waste effluent and it shall be treated through septic tank followed by soak pit.
- 5.No any type of activities which create the public nuisance to near by residers or other farmers agriculture land or transportation etc.
- 6.Environmental statement will submitted annually before the end of month of September every year.
- 7.This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.
- 8.The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

**Niranjan
Sharma**

Digitally signed by
Niranjan Sharma
Date: 2021.08.28
12:40:18 +05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :06/05/2022 To 31/12/2026

Ref No. - 153971/UPPCB/Jhansi(UPPCBRO)/CTE/LALITPUR/2022 Dated:- 18/05/2022

To ,

Shri AJAYVIKRAM SINGH
M/s LALITPUR POWER GENERATION COMPANY LTD
Vill - Burogaon and Mirchwra, P.O.- Burogaon,LALITPUR,284123
LALITPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 15723365 dated - 06/04/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Ash	Metric Tonnes/Year	185000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Fly ash Transportation (MT/Year)	185000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. Kindly refer your application for Consent to establish dated 01.07.2021 and affidavit No - 57AE794633 dated 05.05.2022 vide which you have stated that the fly ash of Lalitpur Power Generation Company Ltd. shall transported for land filling under the agreement with Shri Bhagirath S/O Mohan, Village-Gadyana, Arazi No.-1080/1, Talbehat, Dist.-Lalitpur, to reclaim the agriculture land in this regard a conditional Consent to establish is being issued subjected that the transportation of fly ash shall be covered vehicles to control the ambient air quality as per prescribed norms of fly ash disposal issued by Ministry of Environment and Climate Change, Government of India.
2. In any case of public nuisance complaint this conditional Consent to establish shall be treated as canceled so this is your prime duty to observed and maintain the proper cover of Fly ash Flying in near by area.
3. This permission have no authorization for the production of Fly ash generation and having effect that the transportation of fly ash from Lalitpur Power Generation Company Ltd, Mirchwaraa, Lalitpur premises to agriculture land of agreemented farmer for reclamation of soil only.
4. This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.
5. Kindly refer your whatsapp message dated 13.05.2022 time 18:55 by which you have informed to this office that you have proposed to dump and reclamation by the fly ash of M/s Lalitpur Power generation Company Limited, Lalitpur having fly ash quantity 1,85,000.0 MT per year at the agreemented land of farmers. Gata No.- 234, Udaipura, 661, Udaipura, 1057, Gadianya, 1080/1, Gadianya, 94, Beer, 983/6, Birarari, 12mi, Beer, 58mi, Jharkone, Lalitpur. But affidavit No. 57AE 794633 dated 05.05.2022 is not confirming the total Gatas so clear the gap in information please.
6. The Board reserves the right to revoke this conditional consent to establish which has granted at any time in case that industry is violating any of the provision of the Air (Prevention & Control of Pollution) Act, 1981 and water (Prevention & Control of Pollution) Act, 1974 and as amended time to time.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 18/06/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Niranjan
Sharma**

Digitally signed by
Niranjan Sharma
Date: 2022.05.18
14:40:12 +05'30'

242

**REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI**

Dated:- 18/05/2022

Copy To -

CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Niranjan
Sharma**

Digitally signed by
Niranjan Sharma
Date: 2022.05.18
14:40:29 +05'30'

**REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI**

243

C.T.E-3rd. Application
Annexure 11-F

bajaj ENERGY

R. Kumar
31/12/22

Ref: LPGCL/CTE/Ash/2022/3

Date: 30.12.2022

To,
Regional Officer
Uttar Pradesh Pollution Control Board,
Jhansi,

Sub: Application to obtain consent to establish for 17 low lying areas of Lalitpur Power Generation Company Limited. (3x 660 MW), Thermal Power Plant.

Dear Sir,

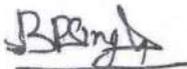
This is with reference to submission of consent to establish application for grant of consent to establish to Lalitpur Power Generation Company Limited., (3x 660 MW), Thermal Power Plant. The online application (Application No.-19080870) with requisite fees of amount Rs Twenty thousand for two years (Payment ID- UP01522122916242021) has already been submitted. The hard copy of online application form and copy of payment details is being attached here with for your reference.

Therefore we would like to request your good self to kindly grant us consent to establish for Lalitpur Power Generation Company Limited. (3x660 MW) Thermal Power Plant for two years.

Thanking you.

Yours Sincerely

For Lalitpur Power Generation Company Ltd., Lalitpur



(Authorized Signatory)

Encl: As above.



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Annexure 11-G.

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :29/12/2022 To 31/12/2024

Ref No. - 172973/UPPCB/Jhansi(UPPCBRO)/CTE/LALITPUR/2022 Dated:- 27/01/2023

To ,

Shri AJAYVIKRAM SINGH

M/s LALITPUR POWER GENERATION COMPANY LTD

Vill - Burogaon and Mirchwra, P.O.- Burogaon,LALITPUR,284123

LALITPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 19080870 dated - 28/12/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Ash	Metric Tonnes/Day	703440

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Fly ash Transportation (MT/Year)	703440

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Nil	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Other	Treated wter	0.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Others(Dust Suppression)	60.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

- 5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2024 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. Kindly refer your application for Consent to establish dated 29.12.2022 vide which you have stated that the fly ash of Lalitpur Power Generation Company Ltd. shall transported for land filling under the agreement with Khasra No./Gata No. 502, Ladwari, 966, Jharkaun, 1800, Jarauli, 931, 932, 933, Bhaloni Sua, 587, 589, 591, 594, Jarauli, 27/1, Tikra Tiwari, 925, 926, Gurarwara, 2598, 2600, 2601, Kachnaudha Kalan, 582/5, Rajwara, 153, 163, 164, Pulwara, 1724/1, Bar, 59/8, Gainchwara, 892 mi, Mirchwara, 911, Pataua, 201, Panari, 618 mi, Karitoran, 338/2, Tila, Lalitpur. to reclaim the agriculture land in this regard a conditional Consent to establish is being issued subjected that the transportation of fly ash shall be covered vehicles to control the ambient air quality as per prescribed norms of fly ash disposal issued by Ministry of Environment and Climate Change, Government of India.
2. In any case of public nuisance complaint this conditional Consent to establish shall be treated as canceled so this is your prime duty to observed and maintain the proper cover of Fly ash Flying in near by area.
3. This permission have no authorization for the production of Fly ash generation and having effect that the transportation of fly ash from Lalitpur Power Generation Company Ltd, Mirchwaraa, Lalitpur premises to agriculture land of agreemented farmer for reclamation of soil only.
4. The Industry Submit A bank Guarantee amounting to Rs. 50,000.00 (Fifty Thousand) within 15 days as an assurance to comply with the code of Practice as well as provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.
5. This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.
6. The Board reserves the right to revoke this conditional consent to establish which has granted at any time in case that industry is violating any of the provision of the Air (Prevention & Control of Pollution) Act, 1981 and water (Prevention & Control of Pollution) Act, 1974 and as amended time to time.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 27/02/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

246

58

DEEPA
ARORA

Digitally signed by
DEEPA ARORA
Date: 2023.01.27
12:40:43 +05'30'

REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI

Copy To -

Dated:- 27/01/2023

CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

DEEPA
ARORA

Digitally signed
by DEEPA ARORA
Date: 2023.01.27
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REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI



प्रदेश UTTAR PRADESH

शपथपत्र/नोटरी
=====

05AE 817351

समक्ष श्रीमान नडतीतदार महोदय महरौनी जिला-समितपुर (उत्तर प्रदेश)
 शपथकर्ता मि०-गोरेलाल तनय श्री लोने शक्ति- चमार विण्णा- बड़वा भागा- महरौनी
 तहसील महरौनी जिला-समितपुर (उत्तर प्रदेश)
 महोदय,

शपथकर्ता शपथपूर्वक निम्न कथन करता है कि:-
 1- यह कि शपथकर्ता व उसके परिवार के रंजीत तनय लाल, कमलेश, विदेश, गोरेलाल, पुत्रगण लोने, समुआ, अठईया, पुत्रगण-ताड़ले, सब शक्ति- चमार विण्णा- बड़वा भागा- महरौनी
 के नाम मौजा-बड़वा से कृषि भूमि है जिसका बांदा सं०-461 के ताला संख्या-1125 दिनांक
 रकबा 138 ऐयर है जिसमें शपथकर्ता व उसके परिवारीयक अपने अपने निरस्तों की आराती के
 विगतज्जा प्लान्ट से निकली हुई राख अपने उपरोक्त आराती के पुराने के लकवा रहे है।
 जिसमें इन लोगो को कितनी भी प्रकार की छोई हाथलगी है लकी है व वे घट परिवार के
 लोगो को है। इस बात का शपथपत्र में दे रहा हू।

2- यह कि शपथकर्ता का शपथपत्र के आधार पर मेरे घेत के निरस्ती काबा की जाये। किन्तु
 शपथकर्ता को व उसके परिवार के लोगो को कोई आणल्ली नहीं है।

तस्दीक
=====

शपथकर्ता इस शपथपत्र की धारा- 1 तमायत-2 की तस्दीक अपने निरस्ती परम होश-बुद्धि
 व विश्वास से करता हू जो दिनांक- 24-3-2021 को तहसील महरौनी जिला-समितपुर (उत्तर प्रदेश)
 में ही सच व सही है।

गोरेलाल

श्री...



उत्तर प्रदेश UTTAR PRADESH

05AE 586049

द्वितीय शाखागतक न. ३०३३

दिनांक पॉस्ट जमानत धारण

शमशेर विन्जानिद:- कोमल तन्वत्री राई निवासी- रुड़वा, पट. तह. धारा- २४ गौरी

जिला- ललितपुर उत्र,

महोदय,

शमशेरक कथनविषय:-

1- यहकि शमशेरता केमान व नौवा- रुड़वा, पट. तह. धारा- २४ गौरी
खातात. 150 में आ. त. 1889 में. रकवा 0.2500 हे. दर्ज है।

2- यहकि मैं अपने उक्त आवासी में अपने पॉस्ट जमानत धारा २४ गौरी
स्वेच्छात इतदाना वास्तुहूँ। जिसमें सुबेजोर्ड जमागत नहीं है। पूर्व यहकि केरात
मेरे ग्रामप्रधानको भी इतमें कोई आवासी नहीं है।

3- यहकि यदि मेरा किलिगुजरवा जेई सुबेजोर्ड जेता है मेरे आवासी
जिमें वास्तु मेरी होगी इतमें सुबेजोर्ड व जमानत जी कोई जवाबदेही नहीं होगी।
और शमशेरता यह निकली हुयी राव अपनी स्वेच्छात जेई जे में जेता रुड़वा
जिले मेरे जेता का पुराव हो सके।

काशी

तस्दीक- इस शमशेरकीधारा जमागत 3 को सब तय व शमशेरता
सही होने की तस्दीक मेरे द्वारा आज दि. 12. 3. 21 केरात.
महरोनी से की गयी।

काशी



महीदिय

प्राची कोमल 2510 की ग्राम-पडवां पर. व रू.
 महीदिय निवासी की प्राची के नाम ग्राम पडवां के पत्र
 वर्ष 1423-28 के काम फ 150 की गाराबी 1888/10
 ए. म. म. 1/2 भाग 0.125 C क्षेत्र दरमामर की पांच का,
 ही कस कृषिदात रूप कायान

निपटी प्रवित ही

Devipuri

11.08.2021

गे. पडवां

भारतीय गैर न्यायिक

दस
रुपये
रु.10



TEN
RUPEES
Rs.10

INDIA NON JUDICIAL



उत्तर प्रदेश UTTAR PRADESH

05AE 586002

श्रीमान श्री आशुबन्धु तटोपध्याय,
विद्युत विद्युत पॉवर प्लान्ट, विगतवा, (बारापुर)
शमशान्तिमिन्वादिथ:- पूरवर्तिष्ठ तनज्जरी रदुवाज 118 दि. फरवरी, 1988, उत्तर प्रदेश
जिला- ललितपुर ड.प्र.
महोदय.

समधुर्वन अधनक्षिपाणि-

1- यहकि शमधर्ता केवाम जमीन मौजा- पदुवा, पर.तह.महरोवा में स्थित है। जितका खाता सं. 339 आ.सं. 1888 दि. रकवा 0.2500 हे. है। शमधर्ता आपने पॉवर प्लान्ट के निकली हुयी हाज अपने देत में छुवाए जा चुकी है। पितने मुकेकोई आपत्तिनहीं है। औरदिलीभी,मजारकोई शमधर्ता केवाम देत में 26 की पूरती 0000 जिम्मेदारी होनी। और पॉवर प्लान्ट तहकी कोई जिम्मेदारी/ जवाबदेहीनहीं होगी। और शमधर्ता यह निकली हुयी हाज के अन्तर्गत देत अपने देत में छुवाए रखा है। पितने देत का पूरा जो तह। पितमें मेरे प्राधिकरण को कोई आपत्ति नहीं है।

(Signature)

शमधर्ता

तत्परीकर इस शमधर्तकी ध्वारा अपनापत 1 उत्तरप्रदेश
मजमूनकी संद रूप कसही छगे की तत्परीकर मेरे द्वाराजय दि.
12.3.21 को तह.महरोवा में ही करी।

(Signature)

महोदय,

प्राचीन पुरातनिक १० रथुराजमिंह नि० पडवां पर
 तह० महाराष्ट्री जिला - बालीरुठ के नाम कायली पक्ष-१५
मौज पडवां के द्वारा श्र० उ० की बायली १८०० मि०/०
 ही संश्ले खरिदने रथी कागज्यास की जो भारतीय रू० बैंक
 में लंदाक की रिपोरी सेवा में आया है

राजपुर

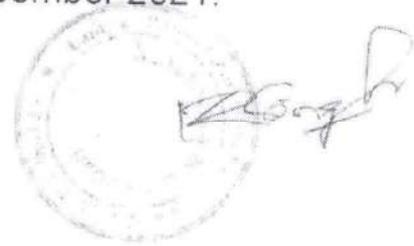
११.०३.२०२१

लोक पडवां

Statement

As per Notification S.O. 6169 (E) dated 30th December 2022 the ash stored in ash dykes, other than operational ash dykes, shall be considered as legacy Ash. We would like to submit that all the ash ponds of Lalitpur Power Generation Company Ltd (LPGCL) are presently operational and used for the temporary storage of ash. Till December 2022, total 349123 MT of Ash is stored in ponds which includes unused fly ash, if any, and Bottom Ash in slurry mode. Evacuation of Pond ash is the part of LPGCL's regular operation practice. Photographs of ash evacuation from dyke are attached.

In FY 2022-23 (till December-2022) ash utilization percent at LPGCL is 96.76%, which is much higher than minimum ash utilization requirement (80%) as per Fly Ash Notification dated 31st December 2021.



Lalitpur Power Generation Company Ltd

Latitude and longitude of Ash disposal site

village	Gata No.	Area (Hect.)	Estimated Ash disposed(MT)	Latitude	Longitude
PADWA	1185	0.138	11040	24°63'25" N	78°72'51" E
PADWA	1888Mi	0.250	20000	24°63'90" N	78°72'78" E
PADWA	1888	0.250	20000		
Udaypura	234	0.2420	60000	24°79'97" N	78°67'94" E
Gadiyana	1057	0.2800	35000	24°78'03" N	78°53'11" E
Udaypura	661	0.5670	55000	24°79'21" N	78°68'95" E
Beer	94	0.3243	25000	24°67'29" N	78°73'71" E
Birari	983/6	0.3880	45000	24°73'76" N	78°50'34" E
Beer	12/mi	0.6950	80000	24°63'05" N	78°73'86" E
Mirchwara	892 mi	0.607	50000	24°76'03" N	78°62'61" E





Fly ash utilization Details

FY	Ash Generation (MT)	Cumulative Ash Generation (MT)	Ash Utilization (MT)	Cumulative Ash Utilization (MT)	Actual Yearly Utilization %	Cumulative Utilization %	In cement manufacturing (MT)	In brick other road (MT)	In Low lying area (MT)	Utilization target as per MoEF Fly ash notification
FY-14-15	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
FY-15-16	163983.7	163983.7	75757.0	75757.0	46.2	46.2	75757	0.0	0.0	Pre commissioning
FY-16-17	865487.3	1029470.9	589328.4	665085.4	68.1	64.6	566135.5	3188.7	20004.2	50% One year from the date of issue of commissioning
FY-17-18	1702566.0	2732036.9	1462937.2	2128022.6	85.9	77.9	870475.1	13103.6	579359.6	70% Two year from the date of issue of commissioning
FY-18-19	1133435.1	3865472.0	1179541.1	3307563.7	104.1	85.6	586706.9	7878.7	584955.4	90% Three year from the date of issue of commissioning
FY-19-20	1415789.1	5281261.1	1511563.2	4819127.0	106.8	91.2	789350.5	29536.2	692676.5	100% Four year from the date of issue of commissioning
FY-20-21	1440171.7	6721432.8	1743024.2	6562151.1	121.03	97.6	779360.1	1100.4	962563.7	
FY21-22	2094290.2	8815723.0	1885548.852	8447700.0	90.03	95.8	1309506.8	0.0	576042.0	

Monthly Abstract of Ash Generation and Utilization
(For the Period from 1st April 2022 to 30th September 2022)

Name of Power Utility: Lalitpur TPS

Installed Capacity (Total): 3x660 MW

Name of Thermal Power Plant: Lalitpur Power generation company Limited

PERIOD OF REPORT- 1st April, 2022 to 30th December 2022

(1)	ASH GENERATION AND UTILIZATION (in LMT)				MODE OF ASH UTILIZATION AND UTILIZATION IN EACH MODE (in LMT)										Others 257 (17)
	(2) Month	(3) Coal consumed	(4) Ash content of coal	(5) Ash Generation	(6) Ash Utilization	(7) % age Utilization	(8) In making of Fly Ash based/ Bricks/ Blocks/ Tiles etc.	(9) In manufacture of Portland Pozzolana Cement	(10) In construction of Highways & Roads including Flyovers	(11) Part replacement of cement in concrete	(12) In Hydro Power Sector in RCC Dam Construction	(13) In Ash dyke raising	(14) In reclamation of low lying Area	(15) In Mine filling	
1	April- 2022	7.06909	37.63	2.66026	2.23367	83.96	0.000	1.71457	0.000	0.000	0.000	0.51910	0.000	0.000	
2	May- 2022	6.64886	40.23	2.67506	2.11206	78.95	0.000	1.51242	0.000	0.000	0.000	0.59964	0.000	0.000	
3	June- 2022	6.49267	38.23	2.48229	2.68545	108.18	0.000	1.91922	0.000	0.000	0.000	0.76623	0.000	0.000	
4	July- 2022	6.78294	39.24	2.66188	2.63400	98.95	0.000	2.21307	0.000	0.000	0.000	0.42093	0.000	0.000	
5	August- 2022	7.27366	38.48	2.79882	2.63717	94.22	0.000	2.14334	0.000	0.000	0.000	0.49384	0.000	0.000	
6	September- 2022	5.77560	36.07	2.08326	2.08316	100.00	0.000	1.75769	0.000	0.000	0.000	0.32547	0.000	0.000	
7	October - 2022	4.29982	38.66	1.66243	1.66238	100.00	0.000	1.32379	0.000	0.000	0.000	0.33858	0.000	0.000	
8	November - 2022	4.41725	36.80	1.62576	1.62568	100.00	0.000	1.31259	0.000	0.000	0.000	0.31309	0.000	0.000	
9	December- 2022	6.54200	37.55	2.45624	2.74760	111.86	0.000	1.88314	0.000	0.000	0.000	0.86447	0.000	0.000	
	TOTAL	55.30189	38.17	21.10600	20.42117	96.76	0.000	15.77982	0.000	0.000	0.000	4.64135	0.000	0.000	0.000

Note: (i) Ash means all types of ash including Fly Ash, bottom Ash and Pond Ash etc
(ii) Quantity of ash may be provided in Lakh Metric Ton (LMT) upto five decimal places
(iii) Ash utilisation in Column (6) shall be equal to summation of modes of ash utilisation in each mode i.e. summation of column (8) to column (17)

Abbreviations:-
MW- Mega Watt
TPS- Thermal Power Station
KM- Kilometre
LMT- Lakh Metric Tonne
Kcal- Kilocalories

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क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं०
Ref. No. 506/LCC-686/22

दिनांक 17.11.2022
Date.....20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:- गैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महरौनी, जनपद-ललितपुर की सहमति (जल/वायु) सत्यापन निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि प्रश्नगत उद्योग का निरीक्षण कार्यालय के सहायक पर्यावरण अभियन्ता एवं वैज्ञानिक सहायक द्वारा दिनांक 03.11.2022 में किया गया। इस सम्बन्ध में अवगत कराना है निरीक्षण आख्या के तथ्यों, उत्प्रवाह शुद्धिकरण संयंत्र एवं सीवेज ट्रीटमेंट प्लान्ट से शुद्धिकरण के पश्चात् शोधित उत्प्रवाह की विश्लेषण आख्या तथा ब्याथलर संचालन हेतु प्रयुक्त स्टीम कोल दहन से उत्पन्न गैसीय उत्सर्जन की स्टेक मानिट्रिंग रिपोर्ट तथा परिसर की परिवेशीय वायु अनुश्रवण आदि के दृष्टिगत मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महरौनी, जनपद-ललितपुर को दिनांक 01.01.2023 से 31.12.2024 तक की अवधि हेतु Conditional Consent to operate (Water) & Conditional Consent to operate (Air) निर्गत किये जाने की सस्तुति सहित निरीक्षण आख्या संलग्न कर प्रेषित की जा रही है।

संलग्नक :

1. निरीक्षण आख्या दिनांक 03.11.2022।
2. शोधन उपरान्त निस्तारित घरेलू एवं औद्योगिक उत्प्रवाह की पृथक-पृथक विश्लेषण आख्या।
3. दो स्टेक की अनुश्रवण की विश्लेषण आख्या।

भवदीय

Deepa
17.11.22

(दीपा अरोरा)
क्षेत्रीय अधिकारी

9/11

मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महरौनी, जनपद-ललितपुर की सहमति (जल/वायु) सत्यापन सम्बन्धी निरीक्षण आख्या।

उपरोक्त संदर्भित उद्योग का निरीक्षण ऑनलाइन प्रेषित जल सहमति तथा वायु सहमति आवेदन के सम्बन्ध में अद्योस्ताक्षरी द्वारा दिनांक 03.11.2022 को किया गया। निरीक्षण के समय उद्योग उत्पादनरत पाया गया तथा उद्योग प्रतिनिधि के रूप में श्री बी.पी.सिंह, महा प्रबन्धक उपस्थित थे। निरीक्षण के समय पाये गये तथ्यों तथा कार्यालय अभिलेखानुसार निरीक्षण आख्या विन्दुवार निम्नवत् है।

1. मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महरौनी, जनपद-ललितपुर द्वारा विद्युत उत्पादन इकाईयाँ-660 MW, 3 यूनिट स्थापित की गयी है। वर्ष 2020 में माह जनवरी से सितम्बर तक मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महरौनी, जनपद-ललितपुर द्वारा किये गये कुल विद्युत उत्पादन, कोल खपत, फ्लाई ऐश जनरेशन तथा वायु प्रदूषण नियंत्रण व्यवस्था ई.एस.पी. से सम्बद्ध पृथक-पृथक चिमनियों की ऊँचाईयाँ का विवरण चार्ट निम्नवत् है।

Sr. No.	Unit (In MW)	PLF (in%)	Generation in MW	Coal Consumption (in M.T.)	Fly Ash Generation (in M.T.)	Stack Height	Specific Coal Consumption (Kg/kwh)
1	660	61.82	2976903	1851998.78	701352.29	275 M	0.62
2	660	61.94	2982660	1855580.34	702708.63	275 M	0.62
3	660	68.01	3274815	2037336.58	771539.75	275 M	0.62

2. मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम/मिर्चवारा महरौनी, जनपद-ललितपुर द्वारा जल की आपूर्ति डैम के माध्यम से ली जाती है तथा उद्योग द्वारा जल एकत्रित किये जाने हेतु 02 नग रेजरवायर बनाये गए हैं। उद्योग द्वारा जल का प्रयोग घरेलू प्रयोजनार्थ एवं स्टीम जनरेशन आदि के लिये किया जाता है। आवासीय/रिहायशी टाउनशिप हेतु प्रयुक्त जल खपत से उत्पन्न सीवेज के शुद्धिकरण हेतु सीवेज ट्रीटमेन्ट प्लान्ट क्षमता-165.0 KLD की स्थापना की गयी है। सीवेज ट्रीटमेन्ट प्लान्ट की इकाईयाँ निम्नवत् है।

1	The unit has installed Sewage Treatment Plant (STP) with capacity During inspection STP 165 m ³ /day for the treatment of sewage generated from unit- STP comprises of following units. 1. Equalization Tank, 2. MBBR-1 3. MBBR-2 4. Phosphorus recovery tank-1/2 Poly Electrolyte 5. Flash Mixer and gardening within 6. Secondary Settling Tank] industry premises- Analysis 7. Sludge Holding Tank Result is presented below- 8. Chlorine Contact Tank 9. Multi Grade Filter (MGF). 10. Activated Carbon Filter (ACF). 11. Filter Press Sampling Parameters	During inspection, STP found operational. A sample of treated sewage collected from outlet of STP. The treated sewage is being used for irrigation purpose of tree plantation and gardening within industry premises. Analysis result is presented below.
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Deepa
17-11-22

Sampling Location on date 03-11- 2022	Parameters					
	pH	Suspended Solids (mg/l)	Dissolved Solids (mg/l)	BOD (mg/l)	COD (mg/l)	Phosphate As P
Final outlet of STP	7.6	9.0	148.0	7.0	8.0	-
Standards for Discharge	5.5-8.5	20.0	-	10.0	50.0	-

Sampling Location	Parameters				
	pH	Suspended Solids (mg/l)	Dissolved Solids (mg/l)	BOD (mg/l)	COD (mg/l)
Final outlet of ETP	7.50	07.0	126.0	8.0	22.00
Standards for Discharge	6.5-9.0	100.0	2100.0	30.0	250.0

3. औद्योगिक परिसर में स्टीम जनरेशन हेतु जल शोधन प्रक्रियाओं से उत्पन्न बैक वाश, ब्वायलर फीड, प्लान्ट, कूलिंग टावर तथा फ्लोर वाशिंग आदि से जनित उत्स्रवाह के शुद्धिकरण हेतु 6000.0 KLD क्षमता का उत्स्रवाह शुद्धिकरण संयंत्र (ईंटीपीपी) स्थापित है तथा संतोषजनक संचालित होना पाया गया, प्रश्नगत ईंटीपीपी की इकाईयों निम्नवत् हैं।

- Oil Separator-
- Collection Tank-
- Stilling Chamber
- Flash Mixture Flocculator-
- Tube Settler-
- Guard Pond-

उत्स्रवाह शुद्धिकरण संयंत्र (ईंटीपीपी) से शुद्धिकरण पश्चात् निस्तारित हो रहे शुद्धिकृत उत्स्रवाह का नमूना एकत्रित कर विश्लेषित कराया गया है तथा जल प्रदूषणकारी प्रचालक बोर्ड निर्धारित मानकों के अनुरूप है। (विश्लेषण आख्या की प्रति संलग्न), शुद्धिकृत उत्स्रवाह Ash Sluery, Cooling Tower एवं टाउनशिप परिसर में वृक्षारोपण/प्लान्टेशन की सिंचाई आदि कार्यों में प्रयुक्त किया जाता है तथा परिसर के बाहर निस्तारित नहीं किया जाता है।

उद्योग द्वारा स्थापित एवं संचालित ETP से शुद्धिकरण पश्चात् निस्तारित शुद्धिकृत उत्स्रवाह की गुणता आकलन हेतु Online continuous effluent quality monitoring system कार्यरत पाया गया। उत्स्रवाह शुद्धिकरण संयंत्र एवं सीवेज ट्रीटमेंट प्लान्ट संचालन हेतु प्रयुक्त विद्युत खपत मापन हेतु sub energy meter की स्थापना की गयी, निरीक्षण के समय STP हेतु स्थापित एनर्जी सबमीटर की रीडिंग-160.86734 MWH तथा ETP हेतु स्थापित एनर्जी मीटर की रीडिंग-1293.59 MWH पायी गई।

वायु प्रदूषण नियंत्रण हेतु स्थापित एवं संचालित Emission Control System का विवरण।

1. स्टीम जनरेशन हेतु पृथक-पृथक टरबाईन संचालन हेतु पृथक-पृथक कुल तीन ब्वायलर जिनकी वाष्प जनन क्षमता-1983 टन/घंटा प्रत्येक है का संचालन विद्युत आपूर्ति मांग आधारित संचालित किये जाते हैं तथा प्रति ब्वायलर संचालन हेतु कोयला 9979.2 MT/day का full load पर दहन किया जाता है। निरीक्षण के समय विद्युत उत्पादन अधिकतम-29.81 प्रतिशत क्षमता (PLF) हेतु स्टीम कोल 8995 मीट्रिक टन प्रतिदिवस प्रमाणित होता है। कोयले के दहन से उत्पन्न गैसीय उत्स्रजन के

- वायु प्रदूषण नियंत्रण हेतु ई०एस०पी० स्थापित एवं संचालित पाये गये तथा तीनों ब्वायलरो से सम्बद्ध पृथक-पृथक स्टैक की ऊँचाई भूतल से लगभग 275.0 मीटर है। निरीक्षण के समय प्रयोगशाला कार्मिकों द्वारा प्रत्येक स्टैक की क्षेत्रीय मॉनिटरिंग दिनांक 03.11.2022 में की गयी तथा वायु प्रदूषण प्रचालक बोर्ड निर्धारित मानकों के अनुरूप विश्लेषित हुये हैं पृथक-पृथक स्टैक की गैसीय अनुश्रवण आख्या संलग्न है।
2. ब्वायलर संचालन हेतु प्रयुक्त स्टीम कोल दहन से उत्सर्जित हो रहे गैसीय उत्सर्जन की वायु गुणता आंकलन हेतु Online continuous ambient air & stack monitoring system संचालित पाया गया तथा ब्वायलर संचालन एवं विद्युत उत्पादन की स्थिति में CPCB एवं SPCB सर्वर पर वायु प्रदूषणकारी प्रचालकों का डिस्प्ले होता है।
3. विद्युत उत्पादन की प्रक्रियाओं के संचालन उत्पन्न फ्लाई ऐश एकत्रीकरण हेतु 06 नग Silo unit total silo numbers स्थापित किया गया है, 02 नग Silo की स्टोरेज क्षमता-2000 MT है तथा शेष 04 नग Silo की फ्लाई ऐश स्टोरेज क्षमता-500 MT है, उक्त के अतिरिक्त Bottom Ash दहन हेतु एक नग Fly Ash Slurry Pond का रख-रखाव संतोषजनक पाया गया, फ्लाई ऐश को वायुमण्डल में उत्सर्जित होने से रोकें जाने हेतु रोकथाम हेतु वाटर स्प्रेइंग प्रबंधन अधिष्ठापित एवं संचालित पाया गया।
4. कोल यार्ड ऐरिया में कोयले की रेलवैगन की अनलोडिंग, कोल क्रशिंग आदि प्रक्रियाओं से उत्पन्न फ्यूजिटिव उत्सर्जन जनित वायु प्रदूषण की रोकथाम हेतु वाटर स्प्रेइंग व्यवस्था स्थापित एवं संचालित पायी गयी तथा कोयला हैण्डलिंग ऐरिया में डस्ट उत्सर्जन प्रभावी नियंत्रण हेतु मैकेनाइज्ड डस्ट एक्वैशन सिस्टम अधिष्ठापित एवं संचालित पाया गया तथा रख-रखाव एवं संचालन संतोषजनक पाया गया, निरीक्षण के समय प्रश्नगत कोल हैण्डलिंग क्षेत्र से उत्पन्न कोल डस्ट उत्सर्जन का अनुश्रवण किया गया तत्सम्बन्धित परिवेशीय वायु गुणता जाँच आख्या संलग्न है।
5. मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महारौनी, जनपद-ललितपुर द्वारा उत्पन्न फ्लाई ऐश के समुचित उठान हेतु मैसर्स ऐशटैक इण्डिया प्राईवेट लिमिटेड, दिल्ली (GST No-09AAECA4133B2Z7) से जियमानुसार फ्लाई ऐश निस्तारण हेतु अनुबंध किया गया है तथा मैकेनाइज्ड प्रबंधन से विभिन्न सीमेन्ट उत्पादक उद्योगों को फ्लाई ऐश की आपूर्ति वैज्ञानिक तरीके से मैसर्स ऐशटैक इण्डिया प्राईवेट लिमिटेड, दिल्ली द्वारा उपलब्ध करायी जाती है। दिनांक 01.01.2022 से 31.10.2022 की अवधि में कुल 217560 मीट्रिक टन फ्लाई ऐश विभिन्न उपभोक्ताओं द्वारा परिवहन की गयी है। उल्लेखनीय है कि मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महारौनी, जनपद-ललितपुर के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण में ओ०ए० संख्या-609/2018 का अन्तिम रूप से रूप से मननीय राष्ट्रीय हरित अधिकरण द्वारा निस्तारित कर दिया गया है।

उपरोक्त परिप्रेक्ष्य में मैसर्स ललितपुर पावर जनरेशन कम्पनी, ग्राम-मिर्चवारा महारौनी, जनपद-ललितपुर को 01.01.2023 से 31.12.2024 तक की अवधि हेतु Conditional Consent to operate (water) & Conditional Consent to operate (air) निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत।

(अरुण कुमार मिश्रा) 17/11/2022
सहा० वैज्ञानिक अधिकारी

17/11/22
क्षेत्रीय अधिकारी महोदया

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Regional Laboratory

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U.P. POLLUTION CONTROL BOARD

AVAS VIKAS COLONY (TALPURA YOJNA)

KANPUR ROAD, JHANSI

ANALYSIS REPORT

1. Name of Industry : M/S Lalitpur Power Generation Company Limited, Village Mirchwara, lalitpur.
2. Name of Industry's Representative : Mr. B.P. Singh (GM EHS)
3. Sample collected by : Mrs. Deepa Arora (R.O.) & Mr. Deepak Mehra (JE).
4. Date of Sample Collection : 03.11.2022
5. Sampling Point : Final Outlet of ETP.
6. Sample Method : Grab.

S.N.	Parameter's	Value	Standards Limit
1.	Colour	Colourless	05-1000 Hazen
2.	Odour	Odourless	-
3.	pH	7.50	5.5-9.0
4.	Biochemical Oxygen Demand (B.O.D. _{5,27°C})	8.00	30 mg/l
5.	Chemical Oxygen Demand	22.00	250 mg/l
6.	Total Dissolved Solid	126.00	-
7.	Total Suspended Solid	7.00	100 mg/l
8.	Total Solid	133.00	-
9.	Oil And Grease	2.2	10 mg/l

Analyzed By:

[Signature]
03/11/2022
Assistant Scientific Officer

[Signature]
9-11-22
Regional Officer

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Regional Laboratory

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U.P. POLLUTION CONTROL BOARD

AVAS VIKAS COLONY (TALPURA YOJNA)
KANPUR ROAD, JHANSI

ANALYSIS REPORT

1. Name of Industry : M/S Lalitpur Power Generation Company Limited, Village Mirchwara, lalitpur.
2. Name of Industry's Representative : Mr. B.P. Singh (GM EHS)
3. Sample collected by : Mrs. Deepa Arora (R.O.) & Mr. Deepak Mehra (JE).
4. Date of Sample Collection : 03.11.2022
5. Sampling Point : Final Outlet of STP.
6. Sample Method : Grab.

S.N.	Parameter's	Value	Standards Limit
1.	Colour	Colourless	05-1000 Hazen
2.	Odour	Odourless	-
3.	pH	7.6	5.5-9.0
4.	Biochemical Oxygen Demand (B.O.D. _{3,27°C})	7.0	<10 mg/l
5.	Chemical Oxygen Demand	18.0	50 mg/l
6.	Total Dissolved Solid	148.0	-
7.	Total Suspended Solid	9.0	<20 mg/l
8.	Total Solid	157.00	-
9.	Oil And Grease	3.1	<10 mg/l

Analyzed By:

[Signature]
Assistant Scientific Officer

[Signature]
Regional Officer



U.P. POLLUTION CONTROL BOARD

AVAS VIKAS COLONY (TALPURA YOJNA)
KANPUR ROAD, JHANSI

STACK EMISSION ANALYSIS REPORT

1	Name and Address of Industry	M/s Lalitpur Power Generation Company Limited, Village Mirchwarra, Lalitpur, U.P.
2	Production Capacity	Electricity 660×3 MW
3	Monitored By	Mr. Abhishek Kumar (LA) In Presence of Arun Kumar Mishr (ASO)
4	Source of Monitoring	Stack
5	Date of Monitoring	07.11.2022
6	Stack attached to	Boiler No-3
7	Capacity of Boiler	1983 TPH (Per Unit)
8	Type of fuel used	Coal
9	Quantity of fuel Consumption	3900 MT/Day
10	Stack height in Meters/ Feet	275 Mtr from Ground level
11	Air Pollution Control System	ESP

S. No.	Parameters	Observed Values	Standard Value
1	Ambient Temp. in $^{\circ}\text{C}$	28.0	--
2	Stack gas Temp. in $^{\circ}\text{C}$	121.0	--
3	Velocity of gas in meter/sec.	8.6	--
4	Concentration of PM in mg/Nm^3	32.40	50
5	Concentration of SO_2 in mg/Nm^3	647.40	600
6	Concentration of NO_x in mg/Nm^3	291.0	300

Analyzed by:

Abhishek Kumar
09/11/2022
(Asstt. Scientific Officer)

Keerthi
09-11-22
(Regional Officer)



U.P. POLLUTION CONTROL BOARD

AVAS VIKAS COLONY (TALPURA YOJNA)
KANPUR ROAD, JHANSI

STACK EMISSION ANALYSIS REPORT

1	Name and Address of Industry	M/s.Lalitpur Power Generation Company Limited, Village Mirchwara, Lalitpur, U.P.
2	Production Capacity	Electricity 660×3 MW
3	Monitored By	Mr. Abhishek Kumar (L.A) In Presence of Arun Kumar Mishr (ASO)
4	Source of Monitoring	Stack
5	Date of Monitoring	07.11.2022
6	Stack attached to	Boiler No-2
7	Capacity of Boiler	1983 TPH (Per Unit)
8	Type of fuel used	Coal
9	Quantity of fuel Consumption	3900 MT/Day
10	Stack height in Meters/ Feet	275 Mtr from Ground level
11	Air Pollution Control System	FSP

S. No.	Parameters	Observed Values	Standard Value
1	Ambient Temp. in °C	27.0	--
2	Stack gas Temp. in °C	120.0	--
3	Velocity of gas in meter/sec.	8.8	--
4	Concentration of PM in mg/Nm ³	34.60	50
5	Concentration of SO ₂ in mg/Nm ³	649.40	600
6	Concentration of NO _x in mg/Nm ³	295.0	300

Analyzed by:

(Asstt. Scientific Officer)

(Regional Officer)

**SIX MONTHLY COMPLIANCE REPORT
OF
ENVIRONMENTAL CLEARANCE**

1980 (3x660) MW THERMAL POWER PLANT

at

**MIRCHWARA, DISTRICT LALITPUR
UTTAR PRADESH**

Submitted to:

Regional Office (Central Zone), MoEF, Lucknow
Member Secretary, UPPCB, Lucknow
Ministry of Environment & Forests, New Delhi
RO Office, UPPCB, Jhansi (UP)

Submitted By:

Environment, Occupational Health & Safety Department
Lalitpur Power Generation Co. Ltd.
B-10, Bajaj Bhawan, Sector-3,
Noida-201301, UP

PERIOD: April 2022 to September-2022



A handwritten signature, possibly in blue ink, located to the right of the official stamp.

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R. Kunal
05/11/22
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
झाँसी

**SIX MONTHLY COMPLIANCE REPORT
OF
ENVIRONMENTAL CLEARANCE**

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Submitted By:

**Environment, Occupational Health & Safety Department
Lalitpur Power Generation Co. Ltd.
B-10, Bajaj Bhawan, Sector-3,
Noida- 201301, UP**

PERIOD: April 2022 to September- 2022

Compliance status on Environmental Clearance

(3 X 660 MW Coal based Thermal Power Plant)

LETTER NO. J-13012/118/2009-IA. II (T) Dated 31.03.2011 and

Subsequent amendment in Environmental Clearance vide

LETTER NO. J-13012/118/2009-IA.II (T) Dated 20.05.2014

LETTER NO. J-13012/118/2009-IA.II (T) Dated 30.05.2016

SL. NO.	SPECIFIC CONDITIONS	
	DETAILS	ACTION DETAILS
1.	Vision document specifying prospective plan for the site shall be formulated and submitted to the Ministry within six months	Vision document specifying prospective plan for the site was formulated and submitted to ministry within due time.
2.	Coal transportation to plant site shall be by rail. The project proponent shall take up the matter with the Railways and shall submit action taken and implementation status to the Ministry from time to time.	Being Complied, The coal is being transported to plant site through rail line only.
3.	Existing de-generated water bodies (if any) in the study area shall be regenerated at the project proponent's expenses in consultation with the state Government.	Not Applicable There are no any existing degenerated water bodies in the study area.
4.	Hydrogeology of the area shall be reviewed annually from an institute/ organization of repute to assess impact of surface water and ground regime (especially around ash dyke). In case and deterioration is observed specific mitigation measures shall be undertaken and reports/ data of water quality monitored regularly and maintained shall be submitted to the Regional Office of the Ministry.	Hydro-geological study of the area has been carried out from a reputed agency. Water quality (ground and surface) is being monitored and submitted regularly to the Regional Office of the Ministry. The Hydrogeology report is attached as annexure-1.
5.	Source of water for meeting the requirement during lean season shall be specified and submitted to the Regional Office of the Ministry within three months	We are having agreement with UP Irrigation to cater the water from Kachnauda Dam during lean season apart from Rajghat Dam.
6.	No ground water shall be extracted for use in operation of the power plant even in lean season.	Being Complied, Ground water is not being extracted for the use of power plant operation.
7.	No water bodies (including natural drainage system) in the area shall be disturbed due to activities associated with the setting up / operation of the power plant.	Complied, No water bodies in the area have been disturbed due to activities associated with the setting up / operation of the power plant. "Our water management with sustenance of the sanctity of ground water and rivers

		in and around our plants has been appreciated by Ministry of Jal Shakti Department of Water Resources, Govt. of India with Awards and cash & citation in 2020"
8.	Minimum required environmental flow suggested by the Competent Authority of the State Govt. shall be maintained in the Channel/Rivers (as applicable) even in lean season.	Not Applicable
9	Water requirement shall be restricted to 5000 cum/hr and COC of 5.0 shall be adopted	Being Complied, Our Water requirement is less than 5000 cum/hr and COC is >5.0.
10	Regular monitoring of ground water level shall be carried out by establishing a network of existing wells and constructing new piezometers. Monitoring around the ash pond area shall be carried out particularly for heavy metals (Hg, Cr, As, Pb) and records maintained and submitted to the Regional Office of this Ministry. The data so obtained should be compared with the baseline data so as to ensure that the ground water quality is not adversely affected due to the project.	Being complied, Piezometers have been installed & quality monitoring particularly for heavy metals (Hg, Cr, As, Pb) around the ash pond is being carried out. Recent reports are enclosed as Annexure 2 . Comparison of data obtained with baseline data is also being done and report attached as annexure-3
11.	Monitoring surface water quality in the area shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall be undertaken.	Being complied, Surface water quality in the area is being monitored regularly and record is also maintained. Monitoring points are located as prescribed between the plant and drainage towards the direction of flow of ground water. The reports are enclosed as Annexure 4 .
12.	A well designed rainwater harvesting shall be put in place before commissioning of the plant. Central Groundwater Authority/ Board shall be consulted for finalization of appropriate rainwater harvesting technology/design within a period of three months from the date of this clearance and details shall be furnished. The design of rain water harvesting shall comprise of rain water collection from the built up and open area in the plant premises. Action plan and road map for implementation shall be submitted to the Ministry within six months.	Complied; Rain Water Harvesting system/structures within the Plant have been constructed, comprising of: Check Dam - 1 No. Pond with Bore - 1 No. Nala revival - 880 mtrs. Percolation well- 5 Nos. Bore well - 24 Nos.
13	Additional soil for leveling of the proposed site	Complied,

	shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	During the construction phase, additional soil required for the leveling purpose had been generated within the site only to protect and improve the natural drainage system of the area.
14	Provision for installation of FGD shall be provided for future use.	Space is kept for the installation of FGD.
15	The project proponent shall undertake measures and ensure that no fugitive fly ash emissions take place at any point of time	Being complied, Fly ash silo are equipped with pneumatic chute to fill the ash in the Bulklers as well as Silo area is isolated by the partition wall to control fugitive fly ash emission. Additionally, mobile water sprinklers are also deployed to suppress the occasional fugitive dust while movement of vehicles. The dust suppression and extraction equipment's are also installed to prevent the fugitive emission.
16	Stack of 275 m height shall be installed and provided with continuous online monitoring equipments for SO _x , NO _x and PM _{2.5} & PM ₁₀ . Exit velocity of flue gases shall not be less than 22 m/sec. Mercury emissions from stack may also monitored on periodic basis	Complied, A stack of 275 meters height has been constructed for better dispersion and continuous online monitoring equipments for SO _x , NO _x and PM are installed. Flue gas exit velocity is maintained as ≥ 22 m/sec.
17	High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 50 mg/Nm ³ .	Complied, State of the art high efficiency Electrostatic Precipitators are installed to restrict particulate emissions below 50 mg/Nm ³ . Report is enclosed as Annexure 5 .
18	Adequate dust extraction system such as cyclones/ bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.	Complied, To control fugitive emission, rain gun type water sprinkling system has been installed in coal yard. Closed conveyor belts are provided. Cyclones followed by Dry fog dust suppression system are installed at each coal transfer points (JNT's). Additionally, mobile water sprinklers are deployed at CHP area to suppress fugitive dust while movement of vehicles.
19	Utilization of 100% Fly Ash generated shall be made from 4th year of operation. Status of implementation shall be reported to the Regional	Being complied, 100% utilization of Fly Ash has been achieved before 4 th year of the power

	Office of the Ministry from time to time.	plant operation. Status of implementation is submitted to the Regional Office of the Ministry.
20	Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Unutilized fly ash shall be disposed off in the ash pond in the form of slurry form. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) will be monitored in the bottom ash as also in the effluents emanating from the existing ash pond. No ash shall be disposed off in low lying area.	Being complied, Fly ash is being collected in dry form at 6 fly ash storage silos. Unutilized fly ash along with bottom ash is being disposed of in ash pond in the form of slurry. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) are being monitored in the bottom ash and effluents emanating from the existing ash pond is being recycled using Ash Water Recirculation System (AWRS). Ash is being disposed as per the recent guidelines of MoEF & CC and CPCB. Recent analysis report is enclosed as Annexure-6.
21	Ash pond shall be lined with HDP/LDPE lining or any other suitable impermeable media such that no leachate takes place at any point of time. Adequate safety measures shall also be implemented to protect the ash dyke from getting breached.	Complied, Well-designed Ash dyke with HDPE lining have been established as per guidelines of MoEF, CEA and CPCB. The lining is also covered with PCC. Regular monitoring also is being carried out.
22	Sulphur and ash contents in the Imported coal to be used in the project shall not exceed 0.7 % and 10 % respectively at any given time. In case of variation of coal quality at any point of time fresh reference shall be made to the Ministry for suitable amendments to environmental clearance condition wherever necessary.	Environmental Compliance Conditions has been amended on dated 20 th May 2014 and 30 th May 2016 through which permission granted to use domestic coal for all 3 x 660 MW units.
23	Green Belt consisting of 3 tiers of plantations of native species around plant and at least 100 m width shall be raised. Wherever 100 m width is not feasible a 50 m width shall be raised and adequate justification shall be submitted to the Ministry. Tree density shall not less than 2500 per ha with survival rate not less than 80 %.	Being Complied, Green belt development/ plantations are carried out extensively. Efforts are made to develop more greenery in and around plant premises. Full-fledged nursery has been developed for afforestation & horticultural activities. In last 6 years we have planted 4.75 lakh of saplings within the campus especially in dusty area like wagon Tripler, silos, etc, at local villages and 50000 plants are also adopted from irrigation department & regular care being taken. The green belt details are enclosed as annexure-7.
24	Atleast three nearest village shall be adopted and basic amenities like development of roads, drinking water supply, primary health centre, primary school etc shall be developed in co-	Being Complied Three nearest village viz. Mirchwara, Badagaon and Surikalan have already

	ordination with the district administration.	been adopted in co-ordination with District Administration. All the basic amenities like water, health camps, sanitation, etc. are being provided regularly.
25	The project proponent shall also adequately contribute in the development of the Neighboring villages. Special package with implementation schedule for providing potable drinking water supply in the nearby villages and schools shall be undertaken in a time bound manner.	Being Complied Providing potable drinking water supply in the nearby villages and schools are undertaken in a time bound manner to contribute in the development of the neighboring villages.
26	CSR scheme shall be identified based on need based assessment in and around the villages within 5.0 km of the site and in constant consultation with the village Panchayat and the District Administration. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken. Income generating projects consistent with the traditional skills of the people shall be undertaken. Development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. Vocational training programme for possible self employment and jobs shall be imparted to identify villagers free of cost.	Strictly complying, We are working through Kamal Nayan Jamnalal Bajaj Foundation (KJBF) for CSR activities at LPGCL plant site. KJBF is a reputed non-profit making NGO working for the socio-economic development of the society. KJBF has been actively involved in community development programmes in more than 400 villages in the farmers' suicide prone zone Wardha district of the Vidarbha region focussing on rain water harvesting structures in partnership with local people, Govt. and development organizations like Sir Ratan Tata Trust, NABARD, etc. Confederation of Indian Industries (CII) and FICCI has awarded National Awards to KJBF for, "Excellence in Water Management-Beyond the Fence" category, for executing our CSR activities in professional manner. CSR scheme is being put within 5.0 Km of the site in consultation with the village Panchayat and the District Administration based on need based assessment. Vocational training for possible self employment and jobs is also being imparted to identify villagers free of cost.
27	An amount of Rs 49.10 Crores shall be earmarked as one time capital cost for CSR programme as committed by the project proponent. Subsequently a recurring expenditure of Rs 9.8 Crores per annum shall be earmarked as recurring expenditure for CSR activities. Details of the activities to be undertaken shall be submitted within six month along with road map for implementation.	Being complied Dedicated fund of Rs 49.10 Crores as one time capital cost and recurring expenditure as per the CSR policy of Government of India, is being utilized gainfully for implementation of CSR activities.

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28	It shall be ensured that in-built monitoring mechanism for the schemes identified is in place and annual social audit shall be got done from the nearest government institute of repute in the region. The project proponent shall also submit the status of implementation of the scheme from time to time	Being complied, The annual social audit has been conducted and report submitted. For current year, annual report is enclosed as Annexure 8.
29.	The source of coal has been changed from imported to domestic coal, resulting in higher generation of fly ash there by the project proponent should ensure 100% fly ash utilization as per the Notification, 1999 and its amendments thereof. An action plan and its implementation status in compliance to the fly ash utilization shall be submitted to the Regional Office of MoEF on an annual basis.	Being complied, we have achieved the 100% Ash utilization before 4th year of operation.
30.	The coal transportation by road shall be through tarpaulin covered trucks for a maximum period of two years and thereafter shall be only through mechanically covered trucks.	Not Applicable, All the coal is transported through Rail rakes.
31.	Avenue plantation of 2/3 rows all along the road shall be carried out by the project proponent at its own expenses in consultation with the State Government Authorities.	Not Applicable, The coal is transported through Rail rakes only.
32.	Periodic maintenance of the road shall be done by the project proponent at its own expenses and shall also facilitate the traffic control on the road in consultation with the State Government Authorities.	Not Applicable We are not using the road transport. The coal is transported through Rail rakes only.
33.	Sulphur and ash contents in the domestic coal to be used in the project shall not exceed 0.5% and 33% at any given time. In case of variation of coal quality at any point of time, fresh reference shall be made to the Ministry for suitable amendments to environmental clearance condition wherever necessary.	Being Complied Sulphur contents in coal <0.5%. Please refer notification S.O. 1561 (E) dated 21.5.2020 for use of unwashed coal irrespective of Ash content. Analysis report is attached as Annexure-9.
34.	A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute. Thereafter, mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.	Radioactivity in coal is being analyzed through the Laboratory of Bhabha Atomic Research Centre, Trombay, Mumbai. Thereafter, mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place. The recent report is enclosed as annexure-10.
35.	Harnessing solar power within the premises of	Solar lamps, lights & lanterns, etc. are

	the plant particularly at available roof tops shall be undertaken and status of implementation shall be submitted periodically to the Regional Office of the Ministry.	provided to the villagers. A consultant was engaged to prepare pre-feasibility reports particularly on harnessing solar power at available roof tops. Implementation is in process. A 5.76 KW solar panel is already installed on Canteen roof.
36.	Fugitive emissions shall be controlled to prevent impact on agricultural or non-agricultural land.	Complied, All the appropriate measures are in place to control the fugitive emissions to prevent impact on agricultural or non-agricultural land.
37.	Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State PCB.	Noted for Compliance.
38.	Green belt shall also be developed around the Ash Pond over and above the Green Belt around the plant boundary.	Being Complied, Green belt around the Ash pond and around the boundary are developed and maintained. The photographs are attached as annexure-11.
39.	The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations.	Environmental Management Cell is already in place since inception headed by the Chief Sustainability Officer reporting to Head of the organization. The detail of Environment Management Cell has already been submitted. The details off Environment Management Cell are attached as annexure-12.
Sl. No.	GENERAL CONDITIONS	
	Details	Action Details
1.	The treated effluents conforming to the prescribed standards only shall be re-circulated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed.	Treated effluent is conforming to the prescribed standards and is being recycled & reused gainfully in process within the Plant. Both storm water & effluent drains are separate and there are no chances of its mixing. Recent effluent analysis report is enclosed as annexure-13.
2.	A sewage treatment plant shall be provided (as applicable) and the treated sewage shall be used	An appropriate capacity sewage treatment plant has already been installed

	for raising greenbelt/plantation.	and treated sewage is being utilized in horticulture/raising greenbelt & toiletry flush. The recent analysis report is enclosed as annexure-14.
3.	Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.	Being Complied, All the standard safety practices are in place apart from effective control measures. Well-designed Fire hydrant system covering entire Plant is in place. Details are : Fire extinguishers- 1230 Nos., Fire Hydrant Point- 353 Nos., Hose reel- 55 Nos., Water monitor- 69 Nos., Fire tender- 2 Nos., Jet gun (CHP)-80 Nos., MVWS & HVWS- In cable gallery, conveyors & transformer area
4.	Storage facilities for auxiliary liquid fuel such as LDO and/HFO/LSHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.	Complied, The fuel LDO properly stored in minimum risk area & as per the norms fixed by the Chief Controller of Explosive. Disaster management plan and On-site emergency plan prepared & Mock drills are being conducted periodically to meet any eventuality in case of an accident taking place due to storage of oil.
5.	First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.	Complied, Presently the plant is under operation phase.
6.	Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 85 dBA from source. For people working in the high noise area, requisite personal protective equipment like earplugs/ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non noisy/less noisy areas.	Being complied Noise level in the work zone is restricted to 85 dBA from source. Personnel protective equipment like earplugs/ear muffs are provided to people working in noisy area. Audiometric test are carried out periodically and records maintained for treatment for any hearing loss apart from shifting to non noisy/less noisy areas. Analysis report attached as Annexure-15.
7.	Regular monitoring of ambient air ground level concentration of SO _x , NO _x , PM _{2.5} & PM ₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring	Being complied, Regular monitoring of ambient air ground level concentration of SO _x , NO _x , PM 2.5 & PM 10 and Hg carried out in the impact zone on the locations and frequency as decided in consultation with SPCB. Reports are enclosed as Annexure-16.

	stations and frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.	
8.	Provision shall be made for the housing of construction labour (as applicable) within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Complied, Temporary housing to construction labour was provided within the site with all necessary infrastructure and facilities. Temporary housing and facilities has already been removed after the completion of the project. Presently the plant is under operation phase.
9.	The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at http: / /envfor.nic.in .	Complied, Environmental clearance detail had already been published in two local news papers for public information.
10.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, urban local Body and the Local NGO, if any, from whom Suggestions/ representations, if any, received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied, Copy of the Environment Clearance letter had also been sent to concerned Panchayat, Zila Parisad / Municipal Corporation, urban local Body and the Local NGO. The copy of Environment Clearance is also available on the web site of the company.
11.	An Environmental Cell comprising of atleast one expert in environmental science / engineering, occupational health and social scientist, shall be created at the project site itself and shall be headed by an officer of appropriate superior and qualification. It shall be ensured that the Head of the Cell shall directly report to the head of the organization and he shall be held responsible for implementation of environmental regulations and social impact improvement/mitigation measures.	Complied, Environmental Management Cell is already in place headed by Chief Sustainability Officer reporting to Head of the organization. The details are enclosed as annexure-12 .
12.	The proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB.	Being complied, Report on status of compliance of conditions of Environmental Clearance is being submitted to Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB and reports are also web hosted on company web site. SPM, RSPM (PM2.5 & PM10), SOx,

	The criteria pollutant levels namely; SPM, RSPM (PM _{2.5} & PM ₁₀), SO _x , NO _x , (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.	NO _x , (ambient levels as well as stack emissions) being arranged to be displayed at a suitable location near the main gate of the company.
13.	The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State PCB as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.	Being complied, Environmental Statement for the each financial year ending 31 st March is being submitted in Form-V to State Pollution Control Board. Environmental Statement along with compliance status of Environmental Clearance is also put on company web site. Last Environmental statement compliance report was submitted vide letter dated 09.09.2022.
14.	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environment of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment and Forests.	Being Complied, Six monthly compliance status reports along with data is being submitted regularly to UPPCB/CPCB/MoEF and also has been made available on the Website. Last EC compliance report was submitted on dated 09.05.22
15.	Regional Office of the Ministry of Environment & Forests will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and update the same from time to time at least six monthly basis. Criteria pollutants levels including NO _x (from stack & ambient air) shall be displayed at the main gate of the power plant.	Environmental Impact Assessment Report and Environment Management Plan have already been submitted to Regional office of MoEF, Lucknow. Compliance status uploaded on company web site. Criteria pollutants levels including NO _x (from stack & ambient air) will be displayed at the main gate of the power plant.
16	Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost.	Being Complied, funds allocated for implementation of environmental protection measures are fully dedicated by utilizing for Environmental Protection

	The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.	measures and have not been utilized for other purpose.
17	The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.	Financial closure (Original) - 24.08.2011 Final approval of the project by the concerned authorities - MoU with Govt of UP was signed on 22.04.2010. Dates of start of land development work - 20.12.2010 Commissioning of plant - 01.10.2015 (Unit I) 08.01.2016 (Unit II) 01.04.2016 (Unit III)
18	Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry at Lucknow/CPCB/ SPCB who would be monitoring the compliance of environmental status.	Noted for compliance

Thanking you.

Your's faithfully
For Lalitpur Power Generation Company Ltd.



Authorized signatory

CC To

- The Chief Environment Officer, Circle-2, Uttar Pradesh Pollution Control Board, Lucknow
- The Regional officer UP Pollution Control board ,Jhansi

Encl: As Above